sion, I am not concerned with and we are not concerned with it. At least we have to go to Chandigarh and meet there. I am strongly advocating this because we have little time now to discuss these economic and administrative problems of the State in Parliament. But, in a Consultative Committee meeting, we can have much time and we can discuss in detail also the problems and we have also to contribute something beneficial to State in a positive manner.

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priation

With these words, Sir, I would like to conclude my speech. Before concluding, I would like to repeat what I said in the beginning of my speech regarding the accord arrived at between the Government and the Akali leadership. There may be some reservations about this accord in the neighbouring States and grievances also might be there. But, in the name of those grievances and reservations, nothing should be dong to vitiate the atmosphre now prevailing. All should help in strengthening the unity and integrity of the country and the interests of the country and I do hope that everyone will cooperate in this. Thank you, Sir.

ANNOUNCEMENT RE. STATEMENT BY HOME MINISTER ON THE TRAGIC DEATH OF SHRI LALIT MAKEN

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Before I call the next speaker, I would like to inform the Members that the honourable Home Minister will make a suo motu statement on the tragic death of Shri Lalit Maken at 5.00 P.M. today in the House.

THE **PUNJAB** APPROPRIATION BILL, 1985—contd.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now Mr. Sultan Singh.

श्री सुलतान सिंह (हरियाणा) : उपसभाध्यक्ष जी, यह हम सब लोगों के लिए बड़े दुर्भाग्य की बात है कि हम

भी प्रदेश का बजट अपने इस हाउस में पास कर रहे है। ग्रगर हमारा प्रजातंत्र ठीक तरीके से चलता तो पंजाब 🤝 बजट पर यहां बहस करने की जरूरत नहीं थी. यह पंजाब की श्रसेम्बली में होता । लेकिन देण का वातावरण ऐसा वन गया, खासतौर पर पंजाब का, जिसकी वजह से जो पंजाव के लोगो का काम था, जो व पंजाब की ग्रसेम्बली का काम **था वह** पार्लियामेन्ट को करना पड़ रहा उश्सभाध्यक्ष जी, पंजाब के ग्रन्दर जो घटनायें घटी वे बड़ दर्दनाक रहीं। जसवन्त सिंह जी यहां नहीं बैठे हैं, ग्राडवाणी जी भी नही बैठे है। लेकिन पंजाब की बरबादी की बनियाद 13 अप्रैल, 1978 को रखी गई थी जब निरंकारियों ने कुछ सिखों को गोली से उडाया । उस वक्त पंजाब के ग्रन्दर जनता पर्टी ग्रौर श्रकालियों की मिली-जुली सरकार थी श्रौर भारत के अन्दर जनता पार्टी की सरकार थी। वह था एंजाव की बरबादी का दिन। उसके बाद ग्रक्तूबर, 1978 को लुधियाना के ग्रन्दर ग्राल इंडिया ग्रकाली पार्टी का कन्वेंशन हुम्रा, जलसा हुम्रा, कान्फ्रेस हई ग्रौर उसमें ग्रानन्दपुर साहिब प्रस्ताव को इन्डोर्स किया गया । उस प्रस्ताव के भवर श्री प्रकाशसिंह बादल थे, जो जनता पार्टी की सरकार केमुख्यमंत्री थे। वे श्रकाली दल के थे ग्रौर जनता पार्टी ग्रकाली दल के साथ कोलेशन में थी। बलराम दास टंडन ग्रौर बलदेव प्रकाश जो वहांबी०जे० पी० के बड़े नेता हैं, जिस पार्टी के नेता श्री जसवन्त सिंह जी इस फैसले को क्रिटिसाइज कर रहे थे, वे उस वक्त प्रकाश सिंह की मिनिस्टी में थे । उसके बाद यह बात बढ़ी श्रौर तब यह श्रान्दोलन श्रूक हुन्ना । बारबार हमारे हाउस में भी ग्रौर बाहर भी हमारी स्वर्गीय प्रधानमंत्री इंदिरा गांधी ने कहाथाकि मुवमेंट एक बार चलना बहुत ग्रासान है लेकिन उसको रोकना ग्रासान नहीं होता ग्रौर जब मूबमेन्ट में वाइलेन्स ग्रा जाता है तो वह श्रीर भी ज्यादा खतरनाक हो जाता पीसफुल मुवमेन्ट में भ्राप ब्रेक लगा सकते हैं लेकिन वाइलेंस ग्राने पर उस मुवमेन्ट में बेक लगाना श्रासान नहीं उसके भ्रन्दर सारे वेस्टेड इन्टरेस्ट शामिल

[श्री सुलतान सिंह]

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हो जाते हैं, सारी साजिशें उसके ग्रन्दर दाखिल हो जाती हैं। ग्रगर श्रकाली इस बात को महसूस कर लेते कि मूवमेन्ट के अन्दर वाइलेंस स्रा गया है स्रौर वे मवमेन्ट को विदा कर लेते तो शायह यह वातावरण पैदा नही होता, जो ग्राज हमा है। स्रापको याद होगा कि कांग्रेस मूवमेन्ट श्रपनी पीक पर था लेकिन जब चोराचोरी में वाइलेंस हुन्ना, तो महात्मा गांधी ने सारा मुवमेन्ट विद्डा कर लिया । जिस वक्त वाइलेंस मूवमेंट में ग्रा गई ग्रगर उस दिन उसको विद्डा कर लिया होता तो शायद <mark>म्राज यह दिन न</mark> देखना पड़ता। हमारे प्रधानमंत्री ग्राज जो कि प्रधानमंत्री हैं उन्होंने बड़ी सूझबूझ का सब्त दिया है श्रीर मैं गलती नहीं करता श्रगर में यह कहं कि इसके ग्रन्दर संत लोगे।वाल का बहुत बड़ा योगदान है। उन्होंने सारे पंजाब के ग्रन्दर घूमकर ग्रौर सारे हिन्द्स्तान में घमकर यह महसूस किया है कि वे राष्ट्रीय धारों से कटते जा रहे है। उन्होंने यह महसूस किया कि शक ग्रौर श्क शुबहा बढ़ता जा रहा है। उन्होंने यह महसूस किया कि इस मुवमेन्ट से हमारे धार्मिक स्थानों की बेइज्जती हई है। ये सारी चीजें जब उन्होंने महसूस की तो उन्होंने सोचा कि जो इतनी बड़ी दरार, जो इतना बड़ा डिस्टेंस ग्रापस में पैदा हो गया है, इस डिस्टेंस को खत्म करना चाहिए प्रधान मंत्री जी ने बड़े खुले दिल से उनके साथ बात की। यह फैसला करके मुल्क को एक चिन्ता में भुक्त किया है लेकिन हमारा दर्भाग्य है ग्रीर वह क्या है कि जब भी हम ग्रच्छे दिनों की तरफ जाते है कोई न कोई ताकत सेबोटाज करती है प्रोग्राम को। यहां घल्ल्धारा का ग्राहवान् था पजाब में, देश के प्रधानमंत्री की विदेश याला थी भ्रौर उन दिना हिन्द्स्तान मे भी ग्रमन रहा ग्रीर विदेशों मे प्रधानमंत्री की यात्रा कितनी कामयाब रही। उसके बाद ग्रापने देखा सारे वर्ल्ड का मीडिया था वह प्रधान मंत्री जी के प्रोग्राम की बड़ाई कर रहा था, तारीफ कर रहा था, राजीव जी का इमेज बनता जा रहा था लेकिन एक वाक्या हुम्रा बल्कि वाकया नहीं वह तो साजिश थी हवाई

जहाज की गिरा कर के सारे मीडिया को डाइवर्ट कर दिथा दूसरी तरफ ग्रौर जो इमेज राजीव जी का बनता जा रहा था उसको एक दम से रोकने की कोशिश की गई ग्रौर इस तरह से सारे वर्ल्ड का मीडिया डाइवर्ट हो गया। 24 जुलाई, को संत लोंगोवाल जी ग्रौर राजीव जी का एक ग्रकार्ड हुग्रा, फैसला हुग्रा । 24 ज्लाई, से कल तक सारे देश के ग्रन्दर वाह-वाही थी, सभी लोग वेलकम कर रहे थे,सारा देश सुख की साँस ले रहा था लेकिन दुर्भाग्य से ललित माकन जो हमारा एक होनहार नौजवान था पता नहीं देश में कितना उन्होंने काम करना था उनका, उनकी पत्नी का उनके साथियों का कल्ल कर के यह 24 तारीख के ग्रकार्ड को सेबोटाज किया है ताकि राजीव जी और लौंगोवाल जी की बात दूसरी तरफ डाइवर्ट हो जाए ग्रौर देश का भीडिया दूसरे काम पर लग जाए। इसी तरह से ग्रापने नोट किया होगा 24 तारीख को ग्रकार्ड हमा, 25--26 तारीख को सभी लोगों की तरफ से ऋखबारों में सभी पार्टियों ने वेलकम किया. लेकिन जो पार्टियां ब्रापने ब्राप को राष्ट्रीय पार्टिया कहती है. नेशनल पार्टीज कहती है उन्होने क्या रास्ता ब्राख्तियार **कि**था है ? हरियाणा के ब्रन्दर बन्ध का ग्राहवान किया यह तो ठीक है कि जनता ने उनकी सुनी नहीं, राजस्थान के ग्रन्दर धरना दिया ग्रीर उसी मौके पर ललित माकन जी का कल्ल हो गथा ताकि यह अकार्ड फेल हो जाए और जनता का इसकी तरफ में ध्यान हटे ग्रौर देश फिर उसी जगह ग्रा जाए जहां पहले खड़ा था। यही नहीं सन्त लौंगोवाल की कत्ल करने की साजिश की गई, उन पर ब्राटैक किया गया लेकिन दनिया में तो दिलेर वही है जो हवा को मोड़ना है। में समझता हूं कि सन्त लीगोवाल ने बडी दिलेरी का संबुत दिया है क्योंकि उन्होंने हवा के रुख को मोड़ने की कोशिश की है श्रौर जलती हुई ग्राग से देश को निकाल**ने** की कोशिश की है। इसमें क्या हरियाणा का बनेगा, क्या पंजाब का बनेगा राष्ट्र का सवाल है वहां ५**र** यह माइनर बात है ग्रौर जहां तक इस फैसले ताल्लुक है में तो यह भी समझ पाया हुं

मोहन्ता जी शायद मरे बाद बोलेंगे स्रौर पानी का जिक करेंगे। अगर पंजाब में नहर हा नहीं ख्दे ग्रार कहें कि सारा रावी ग्रौर व्यास का पानी हरियाणा का है बगैर कैरियर के यह पानी नहीं ऋाएगा। **अकार्ड के अन्दर पोजिटिव वान** लिखी है कि 15 अगस्त, 1986 तक सतलुज यमुना लिक केनाल मुकम्मल हो जाएगी ... (व्यवधान)

The Punjab Appro-

priation

श्री सुशील चन्द मोहन्ता (हरियाणा) : उसमें प्राएगा क्या ? उस केनाल में क्या चलेगा. वह क्या चीज है ?

श्री सुलतान सिंह : पानी चलेगा ग्रीर क्या चलेगा । सारा रावी का श्रापको दे दें श्रौर केरियर केनाल न हो तो पानी ...(व्यवधान).. ग्रापको याद होगा मोहन्ता जी, चौधरी देवी लाल मख्य मंत्री थे. उधर प्रकाश सिंह मुख्य मंत्री थे। हमारे देश की स्वर्गीय प्रवान मंत्री इंदिरा गांधी जी ने जो फैंपला किया था रावी ग्रीर व्यास के पानी ग्राप उस फैसले के खिलाफ सुशीम में गए थे। उस फैसले के अन्दर यह लिखा था कि 7 मिलियन एकड फिट पानी में से 3.5 मिलियन एकड़ फिट हरियाणा को मिलेगा । इस फैसले के खिलाफ देवीलाल जो सर्वाम कार्ट में गय थे। इसलिए ग्रगर प्राज राजीव गांबी ग्रौर लौगोवाल जी ने कह दिया कि पानी का मामला ट्रिब्युनल के पास जाये तो बताग्री कौन सी बात हुई। ग्रगर ग्राप मुश्रीम कोर्ट में नहीं गये हों तो बताइये ... (व्यवधान)

श्री सुशील चन्द मोहन्ता: जानबूझकर नासमझी दिखा रहे है (व्यवधान)

श्री सुलतःन सिहः इसके ग्रलावा एक बात ग्रौर बताता हूं। हम इस हाउस में कुछ बातें कहना नहीं चाहते हैं इसलिए नही कहना चाहते है कि हम उन लोगों को मुश्किल में नहीं डालना चाहते हैं जिन्होंने इस फैसले को किया है . . . (व्यवर्धान) हमको पता है ग्राप पंजाब में यह हवा देना चाहते है, कुछ लोग पंजाब में जाकर यह हवा देते हैं कि लोंगोवाल जी ने कुछ नहीं किया। लौंगोवाल जी ने फैसला ठीक नहीं किया। वहीं लोग हरियाण। में स्राकर कहते है कि हरियाणा को कोई पानी नहीं मिलेगा, कोई टेरीटरी नहीं मिलेगी । हम नहीं जानने हैं उन लोगों को ? यही बी०जे०पी० के लोग बलराम दास टण्डन ग्रौर बलदेव प्रकाण का बयान पढ़िए। अमृतसर में क्या बयान देते है? वे कहते हैं कि पंजाब को बिल्कुल बर्बाद कर दिया है, पंजाब के हक में फैसला नहीं हुम्रा लेकिन फिर वे ही लोग हरियाणा में ग्राकर बन्द की काल देते हैं हैं हरियाणा को बरबाद कर दिया । ये सारी चीजें इस सारी बात को सैबोटेज करने के लिए हो रही हैं ताकि पंजाब के श्रंदर शांति न हो। मैं तो श्रापसे इतनी बात कहता हूं कि राजीव जी ने जो फैसला किया है, जिस सूझबूझ का सबत दिया है उसने खःली पंजाब को हं: नहीं बल्कि सारे हिन्दुस्तान को बचा लिया है श्रौर जहां तक पंजाब के विकास ताल्लुक है सरकार ने इतनी बरबादी के बावजूद भी, इतनी लडाई झगड़े बावजूद भी, पंजाब के विकास कार्यों को बन्द नहीं होने दिया है। ग्रब की बार भी 60 मिलियन टन ग्रनाज पंजाब से हिन्द्स्तान के पूल के भ्रन्दर भ्राया । यही नहीं राजीव गांधी जी हुसैनीवाला गये. सरदार भगत सिंह, राजगुरु ग्रौर सुखदेव की समाधियों के सामने खडे होकर कहा कि पंजाब के ग्रन्दर रावी के ऊपर थीन डैम बनाएंगे;पंजाब के ग्रन्दर रेलवे की कोच फैक्ट्री होगी ग्रौर पंजाब के किसान को गेहं का भाव 5 रुपये क्विटल हिन्दुस्तान के लोगों में ज्यादा मिलेगा । क्यों ऐसा किया ? च कि पंजाब एक ऐसा स्टेट है कि वहां के वहादर लोगों ने, कमाऊ लोगों ने, मेहनत-कण लोगों ने सार देश को उभारा है श्रौर कुछ लोगों के दिल में जो पैदा होता जा रहा है कि राजीव गांधी जी पंजाब के दूश्मन है, पंजाब की नहीं करते तो इस भ्रम को हटाने लिए उन्होंने दिल खोलकर पंजाब की मदद की ग्रीर ग्राप देखते है कि उसके कोच फैक्ट्री का भी काम एक से शुरू हो गया है बनने का ग्रीर थीन डैंस के ऊपर भी काम शुरू हो गया है। मैं ज्यादा न कहते हुए एक बात ग्रपने लोकदल के दोस्तों से भ्रीर बी० जे०

[श्री सुलतान सिंह]

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के दोस्तों से कहता हु कि कई बार मुल्क में ऐसा समय ब्राह्म है कि श्रपनी इच्छा ग्रौर ग्रपनी ग्रावाज को भे दबाना पड़ता है लार्जर इन्टरेस्ट के लिए । श्राज ऐसा समय है कि ग्रापको राष्ट्रीय तौर पर सोचना चाहिए। भैरों सिंह शेखावन के पोजीशन किस बात से बनेगी उस पर नहीं सोचना चाहिए चौधरी देवी लाल हरियाणा में कैसे पापुलर होंगे, वह नहीं सोचना चाहिए उनके पापलैरिटी का पता लगा पहले तारीख को कि कितने पापुलर है जब बन्द की काल दी, सारी पार्टियों के लोगों ने दी लेकिन लोगों ने बन्द को ठोकर मारी। एक बस बन्द नहीं हई एक स्कूल बन्द नहीं हुम्रा, एक कालेज बन्द नहीं हुम्रा । क्यों ऐसी छोटी-छोटी पापलैरिट: के लिए सारे देश को बरबाद करते है यह ग्रच्छी बात नही है। मुझे इस बात का दुख है कि जब कोई खुशी का दिन स्राता है तो कोई न कोई साजिंग रच करके सारे प्रोग्राम को सैबोटेज करने की कोणिण की जातीहै। श्राज हम सवका फर्ज है कि हम सारे मिल कर एक मत हो करके राजीव जी ग्रौर लोंगोवाल जी का जो एकार्ड हुम्रा है उसको कामयाव करें ग्रीर उसको सीमेंट करें ग्रीर जो लोग उस ग्रकार्ड को तोड्ना चाहते हैं, जो उसकी खराबी करना चाहते हैं, वह फिर इस सारे देश को वहीं ले जाना चाहते है जहां ग्राज से चार-पांच महीने पहले था।

तो इन शब्दों के साथ, मंत्री जी, श्राज श्राप जो विधेयक लाये हैं, मैं उसका समर्थन करना चाहता हूं ग्रौर ग्राशा करता हं कि सारे राष्ट्र के इन्ट्रेस्ट में...

श्री दरबारा सिंह: जो हमने फ्लंड के लिए मांग की है, उसका तो समर्थन करें।

श्री भूलतान सिंह : सरदार दरबारा सिंह ने मांग की है कि फ्लंड के लिए ज्यादा पैसा मिलना चाहिए। मै उसका समर्थन करता हूं। मैं एक बात ग्रौर भी कहना चाहता हूं कि पंजाब को रिहैबिलिटेट

करने के लिए ज्यादा से ज्यादा वहां पर पंजी लगनी चाहिए, ज्यादा से ज्यादा खर्च करना चाहिए।

श्री मस्तियार सिंह मलिक : श्रीर हरियाणा की डिमाण्ड के बारे में ...

श्री सुलतान सिंह : हरियाणा की डिमाण्ड के बारे में -- हरियाणा की ग्रमेम्बली तो जिंदा है। हम नहीं चाहेंगे कि हमारी डिमाण्ड यहां ग्राएं, यह तो वदकिस्मती है हमारी कि पंजाव की डिमाण्ड के बारे में हम डिसकस कर रहे हैं।

श्री मस्तियार सिंह मलिक : हरियाणा की कैपिटल के लिए ही कर दोना।

श्री मुहातान सिंह : कैपिटल की बात वह ग्रपनी ग्रसेम्बली में करेंगे । ग्रपनी मीटिंग करेंगे । ग्राज यहां यह नहीं है।

मैं तो यह कहता हूं कि इस प्रकार्ड को कामयाब करने के लिए हमें ज्यादा से ज्यादा लोकल बातों को छोड़ करके, रीजनल बातों को छोड़ करके, राष्ट्रीय बातों पर श्राना चाहिए।

धन्यवाद ।

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Mr Vice-Chairman, Sir, at the outset, on behalf on Anna D.M.K., I wholeheartedly thank our hon. Prime Minister and Shri Longowal for having come to sign an accord regarding the problem of Punjab on the 24th July. The accord reached between our hon. Prime Minister and the leader of the Akali Dal has been enthusiastically welcomed by all the people. No doubt it is a historic achievement. statesmanship and fortitude and courage shown by Sant Longowal diplomacy, dedication and dexterite by which our hon, Prime Minister act-'ed, has destroyed the barrier of relifanaticism and lifted the gious

uncertainty of clouds and ammothly paved the way for strengthening the unity, integrity and solidarity of the country. Most of the political leaders irrespective of their political affinity have hailed this memorandum of set-Hement without any reservation. Our hon. Chief Minister, Dr. M. G. R. has welcomed this accord by saying that it is a golden chapter in our history. The hon. Chief Minister of Haryana and the hon. Chief Minister of Rajasthan have jostled themselves in welcoming this agreement. Even t: o. gh the Chief Minister of Rajsthan has expressed his displeasure regarding clause 9 of the agreement, he has sincerely welcomed the accord ag a victory of the peaceful people Punjab. Sir, the support with acclamations and appreciation among the Sikhs abroad ig also notable. Sikh Forum of United Kingdom has hailed this agreement. Mr. Prithi Pal Singh, Secretary of the Sikh Forum in the United States has stated in his statement: "The Sikhs abroad lend their support to Sant Longowal who had been able to pursue the Government to concede all the just demands of the Punjabis, especially the Sikhs." Sir. similarly the President of Akali Dal in Britain, Mr. Cheema, has expressed his happiness for the outcome of these talks. The violent form of controversy and virulent flow of misunderstanding between sacrificial Sikhs and mored Hindu. been put to an end. The political turmoil which was ravaging for past five years in Punjab has lost its teeth. Sant Longowal has stated correctly that the period of confrontation is over. We are fully satisfied with the package.

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Sir, I am not hiding the fact that there is some opposition to this pact. No accord is free from defects. No accord is free from criticism. It will not satisfy everybody. Imperfection is an inherent character of the human behaviour. Sir, the extremists. usual, have disapproved of this accord. Some of the political leaders in Haryana, **P**unjab anď Rajasthan

opposing this accord—the 11-point programme. To remove their apprehensions, our hon. Prime Minister, as far as the people of Rajasthan are concerned, has assured them that proper protection will be given to them with regard to distribution of waters. As far as the people of Haryana are concerned, he has assured them that the new capital will be better than Chandigarh. Blow hot is over: blow has begun. Tranquility and peace begin to bloom. Now the time is ripe for the installation of a proper Government in Punjab. Since October 6, 1983. Punjab has been placed under President's rule and the period is going to expire on 6th October, 1985, un less the Constitution is amended, it is impossible to extend President's rule after 6th October, 1985, Further extension of the President's rule is neither desirable nor warranted. Sir, President rule is not the panacea for solving the State problems. Placing any State, under any circumstances, under the national Government is a clear violation of democratic principles and it is anti-federal. No democratic Constitution of any European country has the baneful clause placing a State under the national Government. Unfortunately, the founding fathers of our Constitution who strongly opposed this emergency clause during the British regime, either wittingly or unwittingly, incorporated this dangerous clause in our Constitution. Since its inception, this clause has been totally misused for the party in power at the Centre. Therefore, there is no justification either in point of law or point of fact to continue the President's rule Punjab. I earnestly request the Government to make earlier arrangements to conduct elections before 6th October, 1985.

I am fortunate in getting the opportunity to speak on Appropriation Bill on Punjab. But it is unfortunate for the people of Punjab, because I do not know their internal problems; I do not know their grievances; I do

Shri Aladi Aruna alias V. Arunachalam]

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not know their administrative difficulties. Only the concerned MLAs the competent people to deal those problems effectively and enthusize cally. Therefore, earlier tions are necessary for the welfare of the people of Punjab.

Sir, I am pleased to note that even though Punjab was under President's rule for the past 2 years, its achievement in agriculture is remarkable. Production of foodgrains has increased from 147.77 lakh tonnes to 161.27 lakh tonnes. There is an increase of 9.1 per cent. With regard to achievement on the 20 point programme, I am pleased to see that there has been a 100 per cent success in 11 items, like the scheme of IRDP, IREP, Em-Guarantee Scheme and ployment land distribution, etc. Sir, the Government has spent nearly $\mathbf{R}\mathbf{s}$. crores for giving bonus to farmers. I disagree with the rate of bonus of Rs 3 per quintal of paddy and Rs. 5 per quintal of wheat. The amount is very meagre and insufficient. This should be enhanced to Rs. 10 per quintal on paddy and wheat. But in this context, I would like to say that you are giving bonus to farmers in Punjab but you are not allowing the Government of Tamii Nadu to give bonus to farmers. In 1983-84, our Government gave Rs. 35 per quintal to farmers. It was strongly opposed by the Centre as well as the Bank of India. The Reserve Bank of India threatened our Government saying that if the Tamil Nadu Government continues such bonus, risk bonus, to the farmers, the credit facilities extended by the Reserve of India will be withdrawn. I do not know why you are following this discriminatory policy. At least, hereafterwards, the Central Government should allow the Tamil Nadu Government to give bonus to the farmers.

With these words, I conclude speech

SHRI KHUSHWANT SINGH (Nomi nated): Mr. Vice-Chairman.

have had the dubious distinction, although a nominated Member for the last three years, of having opposed every single measure on the Punjab proposed by the Government. was debated in this House. I do still maintain that it was a sequence blunders, not committed only by the Janata Party before them, but by the Congress Party itself. But I have now, for the first time, great pleasure in supporting this measure without any reservations whatsoever, except for a few minor points which I will make I do so because of the dramatic change which took place in the Punjab scenario on the evening of Wednesday, the 24th July, I think we will all agree that the clouds that had hovered over Puniab have lifted that we are, in fact, seeing light at the end of the tunnel, and this three year old, long nightmare has ended For this, I would like to felicitate Prime Minister and his advisors, the Governor of Punjab and Sant Longo They have shown foresight wisdom, courage and above all commitment to the unity and integrity of the country and its Constitution. Sir, I am a humble writer of the history of the Sikhs. You gentlemen have, in fact, made history. I do not thnik there has been any event since independence which deserves to be recorded in golden letters more than this one. I had in my moment enthusiasm, blurted out to the Prime Minister that for this, he deserves Bharat Ratna. I am not in a position to award Bharat Ratna. But I think this is the occasion when the entire nation should feel grateful to this young man for having saved the country from the brink of an abyes.

What remains to be done its the implementation of this accord. We should bear in mind that in its implementation, we should not be unfair to the people of Haryana and Rajasthan, our neighbours, I have been told by many members particularly friend, Mr. Mohunta, who has certain reservations and other Members

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has been done to fa-- that this your the Punjab and the Sikhs at the expense of Haryana and Rajasthan. Let me assure them that if there is any injustice done to Harvana or Rajasthan, it would be people like me, both as a Punjabi, a Sikh and as an Indian, who would oppose it; we will see that nothing is done which will create ill-will between the people of the Punjab and its neighbouring States. I think, it will be generally agreed that this accord has been universally acclaimed by all people. Among the Skhs, only a small lunatic fringe has raised its voice in opposition, and I am sorry to say, among the Opposition, a few nit-picking poaticians will pick on small points to deny the universal acclaim which this accord deserves. What does it matter whether Rajiv Gandhi signs this accord as Prime Minister or as Raily Gandhi. He signed it is as an Indian to the country from the disaster that was almost facing it. glad, he did so. What we have to do is to go forward and to make sure that nothing vitiates the atmosphere in the Punjab and in the rest of the country?

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I have just two points to make on the accord and the Budget First is, the amount of money allocated for the police. I do not think this is adequate because, Mr. Vice-Chairman, you will appreciate that the major problem of Punjab now and the which constantly threatens to vitiate the whole thing is the existence of terrorism. It is in numbers but their capacity for mischief is infinite we have seen how successively, every time situation appears to be on the mond, some act of violence takes place to prolong and recreate that atmosphere of suspicion and distrust. It is most important that the heads off the police should be further streng-Above all, we have found thened. that our intelligence has been woefully inadequate. We have never been able to forestall when and who are the people who are going to do these · Maring · Valley (中間) acts.

Secondly, I see in the Budget provisions provision for an election. Many members of the House have expressed their opinion that sooner the elections took place in Puniab the better, I disagree, I put to Members to reconsider that opinion. me tell you why. Let inevitable that if elections take place in Punjab, candidates will hark back on what events took place in the last three years. Can you visualise the Akali party, whether it is the Baba Joginder Singh group or the Longowal-Tohra-Badal group, going to the people an not asking for votes without referring to incidents like the Blue Star, the killings and massacre of the Sikhs in towns of Northern India? What will be the impact of that kind of propaganda in Punjab? Would it be right then that this new euphoria that has come with the accord should be fouled by propaganda carried out by partisans on that basis? And it is that basis-Sardar Darbara Singh will bear me outthat if there is election in Punjab, that will be the main platform on which the powerul Akali Party will fight elections with a hope to win I think they should be prevented from raising the issues which have already fouled the atmosphere in the country I think it would be my humble suggestion for all Members of this house to consider that elections should await the implementation of the accord. Once all the details of the accord have been gone through, transfer of Chandigarh settlement of boundary disputes, setting up of the River Waters Tribunal and perhaps its decision, building of the link canal, we will be in a better position and in better frame of mind to go back to the people and say give your approval to the accord and vote for whatever party you want. And let the Gods favour you Punjab get back on the road of prosperity. in agreement and the

Thank you.

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. Vice-Chairman, Sir. during the last two years, ever since

[Shri Pawan Kumar Bansal]

the promulgation of the President's rule in Punjab on 6th October, 1983, House discussed any whenever this legislative matter which fell strictly within the jurisdiction of the State Legislative Assembly, every Member speaking in this House expressed the fond hope that this be the last time that this House discussed any matter which as I have said, would fall withjurisdiction of the State Assembly. However, the things in Punjab continued to deteriorate and we know what price we have to pay in terms of life and property besides the shattering blow that it gave to the forces of national unity and national again, today when we pride. Once take up this Punjab Appropriation (No. 3) Bill, 1985, for discussion here, after the historic accord on Punjab last week between the Prime Minister and the Akali Dal Chief, Sant Longowal genuinely hope we can that this would really be the last occasion when Parliament legislates upon the matters that actually fall within the domain of the State Assembly.

As I have said, we would hope that this would be the last time when we discuss legislative matters concerning Punjab, yet I lend my support in actual fact to what Mr. Khushwant Singh has said that as far as the question of elections in Punjab is concerned, this has to be viewed in a wider perspective of the things to ensure that any declaration of elections at this moment does not give a setback or retard the process of normalisation of the situation in Punjab.

The accord, which has put to end a period of confrontation, a period during which the economy of Punjab suffered seriously and the welfare of the Punjabis was a major casualty, is the result of political sagacity and statesmanship of our Prime Minister, Mr. Rajiv Gandhi, and the courage exhibited by Sant Longowal in the face of extremists' threats and intran-

sigence to break with the past and begin a new chapter in the history of The State. The untold sorrow and misery which the people of Punjab suffered during the last three years of uncertainty and political turmoil and the ensuing law and order problem are too wellknown to all of us to be repeated here. Suffice it to say that being a strategic State, the Punjab problem became a national problem. It can indeed termed as the worst crisis that country has faced ever since the dawn of Independence. It has taken life of our beloved Prime Minister, Shrimati Indira Gandhi, who shed her blood for upholding the and integrity of the country and it had its repercussions in other parts of the country, where mad people let loose their communal frenzy by collecting in mobs and setting fire to property and taking a heavy toll of human life and property. All victims were those innocent people who had nothing to do with politics. but were just content to live the life of an ordinary citizen of the country. In these circumstances we found ourselves in dark alley and noting the posture adopted by the Akalis, none could even imagine as to what could be the possible solution that would return normal life to the strife-torn State of Punjab and put its once vibrant but now badly mauled economy on the rails again. With despair writ large on their faces, the people had resigned to their fate and there were some unfortunate cases of transfer of population as well. But the Prime Minister, committed to unity and integrity of the country, committed to according top priority to the Punjab problem and finding a solution within the framework of the Constitution of India and undeterred profound personal tragedy and all the gory events that recked the country. did not rest for a while but continued his efforts with missionary zeal, with devotion and single-mindedness. sincerely convinced even the irreconcilables among the Akalis. The result was the singing of the accord on Punjab which was spontaneously hailed by every body and even by the ir endly forces outside the country.

Sri, if the Punjab problem, as I said earlier, was the worst crisis since Independence, the Punjab accord can safely be said to be the happiest event the country has witnessed in the last ten years and we have every reason to be optimistic about it. The feeling of despair and even distrust that had seeped into Punjabi psyche as a result of the various events that took place in the country and the State during the last three years will now ebb and give way to that of hope and expectation. True to its unique quality of resilience, Punjab, forgetting the past would now as a bad dream, again strive to march ahead in various fields of national life.

Sir, the annual outlay of the State for the last three years has stagnant at Rs. 440 crores. Taking into account the minimum trise prices because of the steep inflation, I can legitimately say that, in fact, there has been an ominous decline in the Plan outlay for the State of Punjab and some steps have to be ulrgently taken to salvage its economy Punjab, as we all know, has been the largest contributor to the national food kitty It has come up to the expectations of the country in all the developmental programmes and in all the programmes visualized and slipulated under the 20-point programme. Whether it concerns the provision of elementary education or whether it concerns the supply potable water or the clearance of slums, Punjab has always exceeded the targets. But some how, Sir, because of the situation that the State has to face, a situation which was not the making of the Punjab but was the result of the various unhappy events that were forced on the State Punjab, the developmental despite the tremendous progress made in the various fields, had suffered heavily. As we have been saying on earlier occasions, the Punjab problem was not the problem of the State of Punjab alone; it was a national problem During the time of war, whether it be in the west in Punjab or in the east, the country has always acted as a solid block, as a solid unit to defend the borders, to defend the frontiers of the country. And what we saw in Punjab during the three years was a war, a war of a much complex nature. It was a war not fought physically on the frontiers but it was a war wrich was the result of an insidious conspiracy hatched at the instigation of hostile forces outside the country and, if I may say so, such a war is still more difficult walr to fight. In such circumstances, the Punjabis do expedt that people in the country would again rise to the occasion as they do in times of actual war and adopt the attitude which Mr. Aladi Aruna as well as Mr. Sultan Singh adopted to urge on behalf of Punjab.

We, Punjabis, whether it be the Government of Punjab or it be the representatives of Punjab in Parliament, have been taking up the various demands of Punjab from time to time. We do note, with a sense of gratitude, that the Prime Minister ordered expeditions completion of the Thien dam and also decided to set up an integral coach factory the State of Punjab, which would, provide employment to a really large number of people. But the problems of Punjab being unprecedented dimension, I think these good gestures would not wholly serve purpose of solving the socio-economic problems of Punjab. Because, permit me to say, Sir, on certain fronts we feel being discriminated against. wittingly or unwittingly. Take, for instance, the power front The Punjab farmer has been doing his best and contributing his might to feed country. But his state of affairs, his personal state of affairs, is quite pitiable. For the farm, he does not have enough power to run his tubewells. The Punjab industrialist being enterprising as the farmer, does not have enough energy to run the wheels

[Shri Pawan Kumar Bansal]

of his machines. Though in the Sixth Plan Punjab exceeded its target of production in the field of energy, our demand being much more than what we have been able to produce do look forward to the Centre for nothing more than our own allocated quota under the formula of distribution of power from Central projects. . The share of Punjab from the Central project is of Bairasul and Singrauli comes to 12.5 per cent, but the supply that we have been getting is very meagre, just 10 per cent of what is permissible, whereas, on the other hand, U.P. and Delhi have been drawing more than twice the quota fixed for them, as a result of which, the total short supply that Punjab has got during the last three years from the Central projects is to the tune of 12,000 million units. And this time I would urge upon the hon. Minister to give an assurance this that would House steps initiated to see that backlog, the shortage, that has been caused to Punjab on this front, would be made good and that in future Punjab would be supplied its share of power so that, inspite of all its trials and tribulations. Puniab overcomes difficulties; its Punjab proves once again that here is a State which, inspite of the difficulties, inspite of the pulls and pressures, comes up to the expectations of the countrymen and acts as a perennial guard of the western border.

Sir. there are various projects which the State of Punjab undertook in the last few years. It is indeed remarkable of the State of Punjab. I may say, that we have channelised various sources available to us to set up many mini hydel projects and that we have endeavoured to harness the entire hydel energy available in Punjab. For the Seventh Plan the State of Punjab has submitted to the Planning Commission an ambitious plan to generate 1212 mw of electricity, and for that the requirement. outlay, is to the tune of Rs. 2,500 crores both for power generation and

strengthening the transmission SYStem. I would urge upon the Central Govenment to consider it sympathetically and sanction the same.

As I said earlier, the case of Punjab is not to be treated like the case of any other State in the matter of allocation of funds. Punjab, as you all know, has had to pay a heavy price for maintaining peace and unity and integrity of the country. Over the last few years the expenditure on police has risen manifold and that, as I said, is for maintaining the unity of the country and not for just maintaining law and order in any particular State or a part of a State. And the amount than we have been spending on such accounts should definitely be good by the Central Government.

Sir, lastly, come to one point. That is regarding water. All through these years we have been for water. But now because of unprecedented flash floods in the State, a time has come for us to fight against fury of water. The damage that these floods last fortnight caused to Punjab has been unprecedented. Large areas in the district of Jullundur, Kapurihala and Hoshiarpur have submerged in water. I feel the loss we may not be really able to assess and calculate, at the moment, has been caused to the farmers and to the industrialists. It is time the Central Government immediately comes to our assistance and provides an interim assistance Of minimum Rs. 65 crores to overcome such a tragedy that the people of Puniab have had to face. Besides this, it is imperative that a fresh inspection of crops is ordered; the payment land revenue and the various forms of taxes is deferred for the time being so that the difficulties faced by the people of Punjab are not really compounded; and instead a feeling, a sense of confidence is instilled in the minds of the Punjabis that countrymen are always anxious see that Punjab prospers as ever hefore.

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With these words. I support the present Bill. But once again I would request the Honourable Minister that either on his own or after discussion with the Honourable Minister Energy, he gives us a definite assurance in this House that every effort would be made to ensure that due share of Punjab in the power generated through the projects is made available to Punjab and also keeping in view the fact that during the Seventh Plan the generation of power is going to be further substantially increased, the share that would further accrue to the State of Punjab would be given by direct connections and not through present intermediate systems so as to avoid chances of piracy. Thank you.

SHRI M. S. GURUPADASWAMY. (Karnataka) : Mr. Vice-Chairman. Sir, for the last three or four years the issue of Punjab dominated our deliberations in Parliament. It dominated the press. It also dominated media. I do not think, in my recent memory I have come across any issue which has pervaded the thinking of our people so much as Punjab has. This period witnessed many happenings in Punjab. There have been violence, killings, a tale of pain and suffering for the people of Punjab and also others. These three years were virtually dark days for Punjab.

The Vice-Chairman (Shri Santosh Kumar Sahu) in the Chair.

I am happy, after going through this agony, paid and tragedy, there is accord at last between the Government of India and the Akali Teadership. On this, I would like to say one thing that there was no escape but to reach an accord and to reach this accord. Now some friends have expressed some mis-givings about this accord and even questioned the Prime Minister signing this accord with Longowal. I do not look at this accord from a technical angle. Perhaps, technically, it may be correct. The Prime Minister signing an accord

with the leader of a party is really not right. It is not normal. But let us not forget the situation confronting us was unprecedented, unique, never in the history of India, we witnessed such a predicament. I think, there was no escape but to sign this accord for the Prime Minister. If any one of us would have been in his position, he would have done the same thing, but the only thing I feel is: this could have been reached earlier even in the year 1933. The were same terms talked in 1983 among the leaders of opposition, the government and Akalis. The same terms were discussed and the Home Minister, at that time, had said, almost the accord had been reached except for certani minor details. So, it pains me to say that why we allowed this lapse of time. this agony to continue for such a long time? Why our statesmanship failed in 1983? Why our wisdom, sagacity failed in 1983? Why the Government dragged its feet? During this period, several ugly things happened. Many people died. There was tension between communities. The fraternity that was there in Punjab was broken, devastated and threatened, Peace was marred, harmony was destroyed. Why this was allowed? I think we failed as political leaders to reach an accord of this type in time which could have been done three years back. That is my sadness, that is my worry. I feel there was no alternative for the Prime Minister but to sign the accord and to find fault with that on technical grounds, I think, is not justifiable, to say the least. Let us keep ourselves away from this narrow angle, narrow consideration. Look at the accord in totality. The most important element in the accord, according to me, is the emphasis it lays on the preservation of the unity and integrity of the country. That is the core of the accord to which all are committed-the Akalis are committed. the Government is committed, we are all committed. And there is a reference to the Indian Constitution. The Akali leadership has, through the ac-

[Shri M. S. Gurupadaswamvi - cord agreed to stand by the Constitution. That is most important,

pration

We are all having our own wiews on the Centre-State relationship. I. for one, stand for a strong Centre and strong States. I believe that a strong federation must have strong units and also a strong Centre. By weakening the Centre, the federation will become weak. And also by weakening the States. the units. even then, we will be making the federation weak. Therefore, I believe that a strong Centre and strong States will make for a strong federation and will ensure a healthy federal polity. On this we can have genuine differences. So while reaching the accord the matter of Centre-State relationship is being referred to the Sarkaria Commission. Let it look into that aspect thoroughly. We will consider the Sarkaria Commission report when it comes out. I agree with my friend here that the accord willnot be unfair to anybody in its working and after its implementation. There have been doubts and misgivings raised in Haryana, in Rajasthan, and there appears to be some ground for suspicion and doubt. They have their own feelings. Perhaps it would have been better if the Prime Minister had taken them into confidence before signing the accord. I do not know whether he had taken them into confidence at all. My information is that he did not consult the Governments of Haryana and Rajasthan before signing the accord with the Akalis.

SHRI PARVATHANENI UPEN-DRA: He sent Mr Shiv Shanker to Rajasthan.

SHRI M. S. GURUPADASWAMY: He sent him, but he could have discussed himself with the Governments there.

SHRI SULTAN SINGH: In both places, there is a Congress Government and he is the leader of the Congress Party.

V. COPALSAMY (Tamil SHRI Nadu): It is not a matter of the Congress Party.

SHRI M. S. GURUPADASWAMY: It is not a matter of the party here. I am not speaking as a party-man. I am not speaking as a member of the Janata Party on this issue. I feel that the Prime Minister would have done better if he had consulted the Governments of Rajasthan and Haryana before signing this agreement with Longowal.

Sir. still Punjab is not out of the woods. It is not free from trouble. Rumblings are there. Unrest is still there. After the signing of the accord, every day we are hearing that there are clashes and hurling of charges between different groups among the Akalis. That may vitiate the atmosphere. I feel strongly that this is the time when there has got to be an atmosphere for reconciliation. A roper and conducive atmosphere has got to be created so that elections may be held in Pun-Please remember. Puniab is under President's rule for long. Really, it is not President's rule. We have been witnessing an army rule. We have got to draw a curtain to this kind of a thing. I hope and trust this accord will draw a curtain to the dark days. the ugly situation. the tragedy, the trauma the travail. through which Punjab passed. But when we see the reports in the newspapers, our mind gets disturbed over continuing unrest. We really want reconciliation between the communities, between the groups, between the parties and various sections there. There has got to be a forging of the people so that the accord can implemented soon and elections may be held to pave the way for a popular Government. I believe during these three-four years the greatest damage has been done to the democratic institutions in Punjab. The stability of democratic institution has been destroyed; if not destroyed, it has been very much affected, threat-

ened, and challenged. Punjab is a border State, a very important State. We cannot afford the luxury of unrest, witnessing unrest, in Punjab. Therefore, when we see such rumblings in the press even now after the accord is signed, we feel perturbed in our mind as to what happened to us. I feel the accord is good in the circumstances. In the circumstances which obtain today there can be no other arrangement except this accord. I feel this way genuinely. If there are differences about the minor things in the accord, about the details in the accord, I think, if there is understanding and good-will on all sides, these can be sorted out, these can be resolved. When the accord itself has been signed. I don't think other small things insurmountable. I feel will become a major hurdle, a major obstacle, has been overcome, an understanding has been reached. If there are differences. they could be resolved by discussion, by talks. by negotiations. These should not come in the way of implementing the accord. these should not thwart the accord, the main issues contained in the accord. I think every section of the House should see to it that this agreement is implemented as early as possible, as smoothly as possible. that the right kind of atmosphere, the right kind of mood, has to be created in Punjab. What happened yesterday in Delhi is very shocking indeed. If such things are repeated. I am afraid people will become unnerved. Therefore, it is the duty of Parliament. the political parties and the Government to see that the public morale, their confidence, is not shaken. What is required today is to create a psychology whereby we can bring different communities together. If there are separatists, extremists they have to be isolated. For that all of us have to endeavour to see that such elements are really isolated. Isolating them requires that they have to be identified first. Yesterday a fellow Member of Parliament was shot dead. Three people were seen. They were on the scooter. In broad day-

light the shooting took place. And yet nobody could chase and catch them. There were cars everywhere. other wehicles too. I do not know what happened to the police and the police vans. Such things are happening even today. There is not even one instance when such killings had taken place in day-time, the culprits were caught by the police. What has happened to the morale of the police and the police machinery? This is another problem which has got to be thought of and considered in all seriousness. Some time back, Sir, the Police Commission made a number of recommendations, very valuable recommendations. let alone implement them, Today, the police machinery. the law and order machinery, in all the States. including the Centre, is in a despicable State. There is no morality, there is no morale, no confidence, no efficiency, no honesty, in the police force todav in the country. The police force has been used politically, for nefarious purposes, and the police force is full of people who were once upon a time anti-social elements. How can these people deal with the antisocial elements? I know about the recruitment which is going on in various States. , People whe were once anti-social are recruited to the police the point is—this force now. But was raised in the morning-that again and again we are inviting the army to deal with the law and order situation. The army is not meant for keeping law and order, for maintaining peace and stability and they are not trained for that purpose. But. in so many States, the army is being utilised for discharging the duties and responsibilities of the police force bell rings). Thi_S is the most disturbing phenomenon in India. Nowhere in the world, where demoinstitutions operate. where cratic democratic systems function. army is being recklessly used to keep peace and order as it is done in India: nowhere else. This, I think.....

SHRI DARBARA SINGH: But there are only armies which rule there

SHRI M. S. GURUPADASWAMY: You did not understand what I said Nowhere in the world, where demoinstitutions operate. cratic democracy functions, is the army being utilised recklessy for keeping law and order as it is done in India. This is what I said. I think we should hang our heads in shame because it has got menacing consequences for the future. May I. therefore. Sir, ask the Government to think de novo about the law and order situation in the country and the kind of machinery that we have got to create and the reforms that are needed for modernising the police force and equipping them with proper machinery and giving them adequate facilities to function independently, impartially and effectively.

Sir, with these words, I would like to conclude and, in the end, I would like to say: Let Punjab live peacefully; let there be peace and harmony. goodwill and understanding between communities there; let the accord be implemented as quickly as possible; let there be elections, early elections, in Punjab; let there be a democratic Government; let the separatists and the extremists who are there still be identified; let them be isolated and dealt with; and let us all pray that Punjab will again not be an issue that would be debated in Parliament. Thank you, Sir.

VICE-CHAIRMAN (SHRI THE SANTOSH KUMAR SAHU): Now, Shri Vikal.

श्री राम चन्द्र विकल (उत्तर प्रदेश) : उपासभाष्ट्राक्ष महोदय, मैं ग्रापका ग्राभारी हं कि पंजाब-विनियोग विधेयक पर, जो वित्त मंत्री द्वारा प्रस्तृत हुन्ना है, न्नापने मुझे भ्रपने विचार व्यक्त करने का मौका दिया है ।

महोदप, सही जनतन्त्र दो ही तरह से चलता है। यो तो बहुत सी बातें जनतंत्र **चलाने के** लिए है कि जो सरकार के **ग्रन्छे काम** हो उनका विरोधी दल सही तौर

पर समर्थन करें ग्रीर विरोध। दल के जो सह। सङ्गाव होंडन पर सरकार भी भ्रमत करे । भ्राज इस सदन में प्रधान मंत्री राजीव गांधा जी के द्वारा ग्रौर लोगोंवाल जी के द्वारा एक एक बहुत दिन से उलझी हुई समस्या का समाधान हुआ है और उसका मुक्त कंठ से सभी विरोधी दल के लोगो ने समर्थन किया है, शायद जसवन्त सिंह को छोडकर चाहे गुरुपपस्यामी हो, मोहगन हो, चाहे डा. एम० के० के० लीडर हैं-- खुशवन्त सिंह जी ने बहुत सुन्दर भाषण दिया, उन्होने हृद्य प्र समर्थन किया है। पहले के खुशबन्त िंह जा के भाषण को देखें स्रीर म्राज के भाषण को देखें तो खशवन्त सिंह जी भी बधाई के पात्र हो जाते है, में कहुन। चाहता हं कि इस फैलले का इस सदन में ही नहीं सदन के बाहर जो हमारे नेता है उन सभी ने समर्थन किया है, एक दा-पार्टियों को छोड़कर उनके नेता भी समर्थन कर रहे है, लेकिन पब्लिक में विरोध करा रहे हैं। मुझे पता नही देवीलाल जनता पार्टी में हैं या लोकदल में हैं (व्यवधान) में यह कह रहा था कि पार्टी के नेता तो समर्थन कर रहे हैं लेकिन उनके फालोग्रर विरोध कर रहे हैं। यह समझ से बाहर है। कुछ भीर पार्टी होती तो समझ में आ सकता था। लेकिन भारतीय जनता पार्टी को तो मैं बहुत दिनों से जानता हूं। सन् 62 में उत्तर प्रदेश में किसानों पर लगान लग रहा था तो यादन्वेद्र चन्द्र दुबे लगान लगने का समर्थन कर रहे थे ग्रीर बाहर श्रान्दोलन कर रहीं थी उनकी पार्टी। वही ग्राज नजर श्रा रहा मैं फिर भी सभी सदन के दल के नेताओं का हृदय से मानता हं।

उपसभाध्यक्ष महोदय, मै विदेणों में ज्यादा तो नहीं गया, बहुत कम जाने का मुझे मौका मिला है, लेकिन वहां पर जो भारतीय लोग बसते हैं उनमें राष्ट्रीयता बहुत नजर ग्राई। विना किसी धर्म जाति ग्रौर प्रान्त के बन्धन के घरों में बुलाते है ग्रीर देश के बारे में पूछते हैं। जब हम भारत में ब्राते हैं तो संकीर्ण भावना **ग्रा** जाती है। मुझे बचपन की एकं कहानी याद स्राती है। हमारे गांव में एक बुजुर्ग

थे शिवराम मुखिया।पुलिस के साथ जैसा चलता है और गांव में म्कदमें भी लटवाया करते थे। मैं बहुत छोटा था। वह तब एक बात कहा करते थे--दीपों में द्वीप एशिया द्वीप सहसे **ग्र**च्छा, एशिया द्वीप में हिन्दुस्तान का देश सबस श्रव्छा, हिन्द्स्तान में संयुक्त प्राप्त—सबसे ग्रच्छा ग्रीर संयुक्त प्रान्त में ग्रागरा -भ्रवध सबसे अच्छा और आगरा-अवध सुबे में मेरठ कमिश्नरी सबसे ब्राव्धी मेरठ कमिश्नरी में ब्लन्दशहर का जिला सबस भ्रच्छा वलन्दणहर के जिले में सिक-न्दरा तहसील सबसे ग्रन्छ। सिकन्दरा तह-सील में परगना दनकौर सबसे अच्छा पर-गना दनकौर में अस्तौली का गांव सबसे ग्रच्छा ग़ौर ग्रस्तीली गांव में शिवराम मुखिया सबसे अच्छा। हमारे छोटे-मोटे राष्ट्रीय दल सब शिवराम मुख्या बने हुए हैं। मैं किसी की कहना नहीं चाहता, बाहर ़के देशों में मुझे राष्ट्रीयता नजर ब्राई।

The Punjab Appro-

priation

[उपसभाध्यक्ष (श्री पवन कुमार बांसल) पंकासीन हुए

न्त्राज उनकी सराहना करना चाहता हूं। राजीव गोधी, प्रधान मंत्री समझौता किया है। यहां न छ लोग विरोध कर रहे है उस छोटे से राज-नितिक लाभ के लिए।लेकिन विदेशों में कल रात मैं टैलिविजन सून रहा था--कना-डा में, ग्रमेरिका में हिन्दू ग्रौर सिख सब ने बधाई दी है, सब ने राजीव गांधी श्रीर लोंगवाल को बधाई दी है। हमारे सरदार तेजा निह हैं, उन्होंने दिया ग्रौर कहा कि मैंने जवाहरलाल जी ग्रीर को माला पहनाई श्रब राजीव

जीको माला पहना रहा 4 ^{₽.आ}∙ वहां हिन्दू ग्रौर सिख की यूनिटी का

मृहा नहीं है। सब ने राजीव गांधी के प्रोग्राम का समर्थन किया। मगर यहां पता नहीं क्यों लोग विरोध करते हैं। कृछ पा-टियों के बारे में कहना चाहता हूं। राप्ट्रीय पार्टियां वही बर्नेगी जो राष्ट्रीय चिन्तन करेंगी । जो छोटे-छोटे संर्कीर्ण दायरे में जायेंगी वह कभी राष्ट्रीय पार्टियां नहीं **बन** सकती। मैं गांव की बात कहना चाह-ता हूं इस लिये कि वहां की बात मुझे

याद आती है । मेरे गांव में दो, तीन गावों के बच्चे इकटें होते हैं ग्रौर वे मिल कर कबडडी या बालीबाल म्रादि खेलते हैं। वे मिल कर ट्रनमिंट भी करते लेकिन उस का नाम रखते हैं स्राल इंडिया दुनमिट । ऐसे ही श्राल इंडिया टर्नामेंट पहां होते रहते है ग्रीर उन में वच्चे तीन गांव के ही रहते है । तो त्राज देश में राष्ट्रीय पार्टियां बनने की जरूरत है लेकिन धरर उन के चितन का दायरा छोटा रहता है तो वे छोटी बनेगी स्रौर ग्रगर वे ऊपर उठ कर राष्ट्रीय चितन करती है वे तो यही सादीस पार्टियां बनती है। देश सर्वोपरिहै। हम जानते थे कि देश कभी श्राजाद नहीं होगा । यहीं भावना थी उन दिनों। लेकिन देश के लोगों रे कुबिनिया दी अंदि रेण आजाद हो गया। हम ने स्राजादी देखी भी स्रीर उस को भोगा भी है यह बात कहने में हमें कोई संकाच नही है। लेकिन हमें उन की कुर्वानियों की याद ग्राती है कि जिन्होंने ग्रपना जीवन देश के लिए विलिदान कर दिया है ग्रौर जो देश की ग्राजादी देख नहीं सके। ग्राज उसी भावना की देश में फिर जरूरत है जो श्राजादी प्राप्त होने के पहले देश के लोगों में थी। उस समय न मजहव ना सवाल था, न पैसे का सवाल था श्रीर न कोई ग्रौर मतभेद था। एक ही सवाल सब वेः सामने था कि किसी तरह मे देश को ग्राजाद होना चाहिए । श्राज देश इस मोड पर क्यों ग्रा गया इस बात पर मै नहीं जाना चाहता, लेबिन अब देश इस मोड़ पर जरूर श्रा गया है कि हम ऋपंग सारे मतभेद भुला कर, पार्टी-बन्दी से ऊरार उठ कर देश को मजबूत वरे। पंजाब में पिछले कुछ दिना तक जा दुखद घटनायें होती रही हैं उन पर हम संय को णर्म प्राती है ग्रौर देश विदेण में सब जगह उन के लिये हमारा माश्रा नीचा रहा है, लेकिन उन की पुनरावृत्ति फिर न हो हमें इस के लिये प्रयत्न करना चाहिए । मैं सदन के माध्यम से कहना चाहता हूं कि हिन्दू सिख हम,रे भाई है। मैं हिन्दू ग्रोर सिखों को एक ही मानता हुं, ग्रलग-ग्रलग नहीं मानता । उन के पूर्वज एक रहे हैं उन की पूजा का

[श्री रामचन्द्र विकल]

का रास्ता एक रहा है, लेकिन किन्ही कारणों से वे थोड़ा उधर चले गये। मैं फिर सबसे प्रपील करूंगा कि वे उन में भाई-चारे की भावना बढ़ायें।

पानी को ले कर राजस्थान स्रोर हरियाणा का थोडा सवाल है। लेकिन जो हुआ है वह फाइनल नहीं है और खुशवन्त रिंाह जी ने जो श्राश्वासन दिया है वह सब पार्टियों को पसंद ग्राया । ग्राज उन्होंने बहुत ग्रच्छी जात कही यदि पानी क सवाल पर कोई वात आयेगी तो उस के लिये हम लड़ेंगे। फिर भी अपने राजकथान ग्रौर हरियाणा के दोस्तों से मै तहना चाहता हूं कि पानी तो नीचे की तरफ जाता है। मैं तो गांव का कसान हूं। गांव में सिचाई के निये वाले है, बंबे हैं, नहरें है लेकिन टेल एंड पर सभी को पानी कम मिलता है। जहां नहर का अंत होता है वहां पानी कम ही पहुंच पाता है यही सदा देखने में श्राता है। जबरदस्त किसान तो ऊपर ही पानी काट लेते है नीचे वाले यू ही रह जाते हैं। तो इस पर पानी की वान में ठपर उठ कर मोर्चे ग्रौर अगर ऐसा कोई सवाल आयेगा तो हम सव लडेंगे । हरियाणा ग्रौर राजस्थान भी हमारे देश के ही ग्रंग है। सब का हित देश का हित है। ग्राज तो हम प्रान्तों के ऊपर उठ कर सोच ग्रौर बोल रहे है । मैंने मोहनन जी को सुना, गुरुपद-स्वामी जी को सुना ग्रौर खुशवन्त सिंह जी को सूना। क्या यह बात प्रान्तों के भ्राधार पर तय की गयी है भ्रौर क्या देश का ग्राधार हम इस में नही देखते जब देश के ब्राधार पर हम इस बारे में चितन कर रहे है तो पानी का सवाल भी हम प्रान्त के ग्राधार से अपर उठ कर मूलझा लेंगे।

कल की जो घटना हुई उस के लिये सर्भा ने दुख प्रकट किया है। यह घटना एक षडयंत्र का परिणाम है, राष्ट्रीय हो या ग्रंतर्राष्ट्रीय हो, जो भी यह षडयंत्र-कारी हैं उन से हम सब को सावधान रहना चाहिए। सभी जनतंत्र के हिमायतियों

को इन से सावधान रहना चाहिए । जो निरंकुणतात्राद लाना चाहते हैं डेमोक्रेसी की समाप्त करना चाहते हैं ऐसी ताकतें सब पार्टियों की चिन्ता का विषय हैं. वे केवल ग्रकेले सरकार के लिये ही चिन्ता का विषय नही हैं। मोरारजी भाई के बयान मैंने कई बार पढ़े है। वे सराहनीय हैं ग्रौर देश की जनता उनकी सराहना करती है। सही बात कही रहकर भी कोई बोलेगा तो इस देश की जनता उसकी सराहना करेगी क्योंकि इस देश की जनता बहत होणियार है। कभी कभी मैं कह दिया करता हूं कि जब भी देण पर कोई स'कट आया है, चाहे विदेशी चीन के हमले का हो या चाहे गांधी जी की गोली से हत्या हुई हो, चाहे इंदिरा गांधी का महर हमा हो, सब बात भूलकर इस देश की जनता एक हो जाती है। राष्ट्रीय संकट को हमेशा इस देश की जनता ने समझा है, इस देण के नेताग्रों की ग्रगुवाई की है। यह कहने में कोई संकोच नहीं है। ग्रभी मोरारजी देसाई ने कहा कि ग्रगर मैं होता तो में गोली ग्रौर इन्दिरा गांधी के बीच मे प्राजाता। सारे देश की जनता ने उसकी सराहना की । दूसरा बयान भी उनका श्राया कि राजीव गांधी ग्रच्छा काम कर रहे हैं, जनता को उनकी मदद करनी चाहिए, सबको उनका साथ देना चाहिए । अभी अभी उन्होंने कहा कि यह पंजाब का फैसला जो हुन्ना वह बहत ग्रन्छ। हम्रा, यह सब वे हित मे है। दण्डवते जी न तो यहां तक कह दिया कि महात्मा गांधी के बाद दूसरा गाधा राजीव गांधा स्राथा है। तो देश का चिन्तन करने वाले लोग सही बात को सही बोलेंगे। इसने उनका कुछ कम नहीं होता । डंबोकेमी उदार विचारों से बढ़ती है, संकीर्ग विचारों से नहीं पनपती है।...(व्यवधान)

चोधरी साहब समर्थन में बोल गए थे, मगर उनके लोग उनका समर्थन नहीं करते । मैं उनको भी यही कहूंगा कि वह राष्ट्रीय हिन को समझें । मैं यह कह रहा था कि सिख और पंजाब के लोग मेहनतकश हैं और बहादूरी के लिए प्रसिद्ध हैं । मै पी० ए० सी० की कमेटी

में गया था, कार निकोबार में पंजाबी थाई बसे है। उन्होंने शिकायत की कि हमको यहां पर ये ये दिक्कतें हैं। हमारे चेयरमेन ने मझसे कहा कि पंजाबी भाइयों का जवाब ग्राप दोगे। तो पहली बार मैंने पंजाबी भाइयों से शिकायत स्नी । हमारे जो भाई उजड़कर स्राये प जात में ग्रीर दूसरी जगहों में बसे, प्रपनी मेहनत से उन्होंने अच्छे अच्छे फार्म खोले हैं। नौकरी में वे ग्रा गए. पोलिटिक्स में वे ग्रा गए, वे किसी से पीछे नहीं। बाजार में द्वानों से सस्ता गल्ला वेचते हैं। हालत स्राज यह है कि जो नीचे बैठते थे वे ऊपर हो गए ग्रौर जो ऊपर थे वे नीचे हो गए। जैंसा सुलतान सिंह जी ने कहा राजीव गांधी ने संकटकाल में भी उन लोगों की सराहना की। मेहनत करने वाले कभी भी भूखे नहीं रहते हैं, न देश में न विदेश में। मैंने ग्राज तक कोई भिखारी पंजाबी नहीं देखा । देश के विकास में उन्होंने महान योगदान दिया है। देश का विकास इनके ऊपर निर्भर करता है। इसलिए श्रादमी की मेहनत, उसकी ईमानदारी हमेशा देश को ग्रागे बढाने में काम ग्राती

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कुछ लोग पता नहीं छोटे मोटे सवालों को लेकर खालिस्तान का नारा लगाते हैं । ग्रंतर्राष्ट्रीय दृष्टि से देखिए तो कोई प्रान्त, कोई देश नहीं है जहां पंजावी भाई न बसे हों ग्रौर ग्रच्छी तरह तरक्की न कर रहे हों। मैं ग्रपील करूंगा सभी भाइयों से कि राष्ट्रीय दिष्ट में, देश के हित में, ग्रपने छोटे मोटे स्वार्थों को भलाकर देश की एकता ग्रौर ग्रखंडता के लिए काम करें ग्रौ**र** वलिदान करें। जैसे ग्राजादी के लिए विलदान दिया, उसी तरह देश की एकता के लिए भी बलिदान करें। इस लिए मैं फिर श्री राजीव गांधी जी ग्रौर लोंगोवाल जी के बीच में जो समझौता हुग्रा, उसके लिए उनका ग्राभारी हूं। लीडर वही होता है जो हवा को बदल देता है, जमाने को बदल देता है। लोंगोवाल जी ने उस हवा को तब्दीली दी है। लिहाजा वह भी बधाई के पात हैं, राजीव गांधी तो बधाई के पात हैं ही । मैं सभी पार्टियों के नेताओं को भी , जिन्होंने इसके लिये ग्रपना समर्थन दिया है, उनको भी हृदय से बधाई देता हूं ग्रौर ग्राशा करता हूं कि डैमोक्रेसी को मजबूत करने में प्राप्त होगी।

श्री सरज प्रसाद (बिहार) : महोदय हम लोग ग्रभी पंजाब के बजट पर बहस कर रहे हैं। हमारी उम्मीद यह है कि शायद संसद में यह अन्तिम बहस पंजाब के बजट पर होगी क्योंकि इसके बाद पंजाब के ग्रंदर सरकार शीघ्र चुनाव करायेगी ग्रौर वहां एक जनतांतिक सरकार की स्थापना होगी भीर वह बजट पारित करने की दिशा में कदम उठाएगी। हम, पंजाब के सम्बन्ध में लोंगोवाल भीर प्रधान मंत्री जी के बीच में जो समझौता हुन्रा है उसकी पुष्ठभूमि में बहस कर रहे हैं। हम और हमारी पार्टी स्रभी जो यह समझौता गंजाब के सम्बन्ध में हुन्रा है उसका समर्थन करते हैं ग्रीर समझते यह हैं कि यह समझौता बहुत हद तक जो समस्या उपस्थित हो गई थी, उसके हल करने की दिशा में एक भारी कदम होगा । काफी दिनों से पंजाब के श्रन्दर हिन्दू ग्रौर सिखों के बीच में मतभेद चला म्रारहाथा। एक तरह से भाईचारे में कुछ कड़वाहट ह्या गई थी, सदभाव में कमी ब्रागई थी। यह समझौता भाई-चारे ग्रौर सद्भाव को स्थापित करने में मदद पहुंचायेगा । देश की एकता ग्रौर ग्रखंडता पर जो खतरा मौजूद हो गया था उसे दूर करने की दिशा में मदद मिलेगी । लेकिन इस समझौते के बारे में मझे एक बात यह कहनी है कि समझौते में मुख्यतः वही बातें हैं जो बातें बहत दिनों से विरोधी दलों के लोग देश के सामने रखते हुए ग्रा रहे थे। समझौते में मुख्य बिन्द्र वहीं हैं जिसे इन्दिरा गांधीं ने रेडियों पर 2 ग्रेक्तूदर, 1984 को प्रसारित किया था। यह समझौता देर से स्राया स्रच्छी बात है लेकिन दुरुस्त हो कर ग्राया है इसलिये इस समझौते का समर्थन करने में शायद किसी को हिचक नहीं होगी। कुछ लोगों

श्री सरज प्रसादी को हिचक हो सकती है लेकिन इसमे जिनक नहीं होनी चाहिये। इस समझौते के बाद कुछ मतभेद जाग्रत हुए हैं खासकर राजस्थान और हरियाणा में । हरियाणा ने जल और क्षेत्र का प्रश्न उठाया है ग्रीर राजस्थान ने जल का प्रश्न उठाया है। हमारी समझ यह है कि राजस्थान ग्रीर हरियाणा को. जो उनकी मतभेद की बातें हैं उसे इस रूप में नहीं उठाना चाहिए जिससे तनाव बढे, दुराव बढ़े. मतभेद बढ़े । बल्कि इन समस्यात्रों के समाधान के लिये शांतिपूर्ण तरीका ग्रह्तियार करना चाहिये ग्रौर इसके लिये उन्हें ग्रागे बढना चाहिये। ग्रभी लगता यह है कि कुछ प्रान्तीयता को उभारने की कोशिश हो रही है, कुछ क्षेत्रीयता को उभारने की कोशिश हो रही है। जाहिर है कि प्रान्तीयता ग्रीर क्षेत्रीयता के उभारने से देश की एकता और ग्रखण्डता का प्रक्त जो उपस्थित हो गया है उसमें ग्रांच श्रा जायेगी ग्रौर इसलिये हमारी इच्छा यह है भौर हम चाहते यह हैं कि हरियाणा ग्रीर राजस्थान के जो हमारे भाई हैं वह इस दिशा में कोई ऐसा कदम न उठायें जिससे कोई प्रान्तीयता की झलकं ग्राए । वैमनस्य बढे, जिससे दुराव बढ़े। एक हमारी समझ यह भी है कि जब श्रातंकवादी वहां ग्रान्दोलन चला रहे थे तो उस समय भी हिन्दुओं और सिखों के बीच में ग्राम तौर पर सदमाव ग्रौर भाईचारा था । यद्यपि म्रातंकवादी यह चाहते थे कि ग्रपने कर्मी के द्वारा हिन्दुग्रों ग्रौर सिखों के बीच में दराव पैदा कर दें और एक साम्प्रदायिक दंगों की स्थिति पंजाब के ग्रन्दर पैदा कर दें । लेकिन हिन्दुग्रों ग्रीर सिखों के बीच में जो बहुत दिनों से ऐतिहासिक सदभाव ग्रौर भाईचारे की भावना थी उसको वे दूर करने में सफल नहीं हो सके ग्रीर ग्राम तौर पर सदभाव ग्रौर भाईचारा वहां बना रहा। हमारो पार्टी, सी० पी० ग्राई० सदैव इस बात के लिए प्रयास करती रही कि पंजाब के अन्दर हिन्द्ओं क्रेंर सिखों के बीच में ग्राम तौर पर सद्भाव रहे, भाई-चारा रहे, एकता रहे और किसी तरह की साम्प्रदायिक भावना का उभार वहां नहीं हो पाये । एक हद तक उसको इसमें

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सफलता मिली है । मेरी समझ यह भी है कि इस समझीते से उस भावना को अब ग्रौर ग्रधिक भदद मिलेगी

एकः बात में इस संबंध भहना चाहता हं कि श्रव एक तरह से समझौता हो चुका है । हमें सोचना यह है निः ग्रब हमारा दूसरा भदम क्या होगा? हमारी समझ यह है कि सरकार को शीघ चुनाव कराने के संबंध में विचार करना चाहिए ग्रीर जनतांत्रिक हकमत पंजाब में स्थापित हो, इस दिशा में उसे कदम उठाना चाहिए। पंजाब की कछ ग्रार्थिक समस्याएं भी हैं । मैं तो किसानों से संबंध रखने बाला व्यक्ति हं। मेरी जानकारी यह है कि पंजाब के अन्दर बिजली का संकट है, बिजली की ग्रापूर्ति नियमित नहीं है । इससे किसानों में परेशानी है। उद्योगों का भी काफी ठेस पहुंचती है। वहां के लोगों की मांग यह है कि एक एटोमिक प्लान्ट की स्था-पना वहां की जानी चाहिए । मैं सरकार से यह चाहंगा कि इस दिशा में विचार करे। बिजली के बारे में बजट में प्राव-धान भी देखने को मिला है। मैं चाहंगा कि सरकार को इस दिशा में कुछ अदम उठाने चाहिए । शींग डेम के बारे में श्राज से कोई 30 वर्ष पहले समझौता हम्रा था । उसका पानी बहकर पिछले 30 वर्षों से पाकिस्तान जा रहा है। उसके पानी का इस्तेमाल नहीं हो रहा है, पानी बर्बाद हो रहा है मैं सरकार से चाहंगा कि थींग डैम को शोघ्रातिशोघ्र पूरा करने की दिशा में कदम उठाना **च**िहए

इसके साथ-साथ मैं यह भी कहना च।हंगा कि पंजाब में काफी बैकारी भी है ग्रीर ग्राम तौर पर इस बेकारी का इस्तेमाल वहां के स्रातंकवादी भ्रपनी मांगों की पूर्ति के लिए करते हैं। यह पंजाब में भी हम्रा, यह द्वासाम में भी हम्रा ग्रीर उत्तर पूर्वी राज्यों में भी हो रहा है। हमारी समझ यह है कि सरकार की चाहिए कि इस तरह का कोई कदम उठाये जिसमे वहां की बेकारी की समस्या का समाधान हो सके । सरकार ने स्रौर प्रधान मंत्री ने वहां कुछ कारखाने बेठाने के बारे में कुछ बातें कहीं। जैसे कोच

फैक्टी के बारे में बहा। मैं उसका समर्थन करता हं। लेकिन यही काफी नहीं है। वहां की जो जनतांविक शिक्तयां हैं उनकी मांग यह है कि पंजाब के भंदर ग्रीद्योगिक विकास को जिस तरह से शह दी जानी चाहिए वह शह नहीं दी जा रहो है। एक बार्डर स्टेट के नाते यह शहा जाता है कि क्योंकि पंज'ब एक बार्डर स्टेट है इसलिए वहां पर बड़े कार-खाने या मीडियम स्तर के कारखाने स्था-पित करना सरक्षा की दिष्ट से सही नहीं हैं। लेकिन इस तरह के कारखाने वहां न बिठाने से वहां के जो लोग है उनके बीच में बेकारी की समस्या बढती जा है । इसलिए हमारी समझ के अनसार बार्डर स्टेट के नाम पर जो ग्रीद्योगिक विकास की उपेक्षा वहां बहत हद तक होती जा रही है उसका परित्याग किया जाना चाहिए ग्रीर सरकार को वहां पर इले-क्टा निक्स के कारखाने, इंजीनियरिंग के कार-खाने, अपड़ा उद्योग, चीनी उद्योग, इस तरह के उद्योगों की स्थापना करनी च हिए । इन चीजों क लिए वहां पर भिम भी है और रा-मैटीरियल भी है। चीनी के कारखानों के लिए वहां शगर कैन काफो पैदा होता है, कपडा उद्योग के लिए कपास वहां काफी पैदा होती है। वहां रा-गैटिरियल बाहर से मंगाने की जरूरत नही पड़ेगी। कुछ अखबारों में समाचार ग्राया था कि ग्रापकी सरकार ने पेप्ती कोला को साफ्ट डिक बनाने की इजाजत दी है। पैप्सी कोला एक मल्टी नेशनल कंपनी है उसको इस तरह से इजाजत नहीं दी जानी चाहिए। सरकार ने ऐसा दी किथा जो हम समझते हैं उचित ही है है । किसी भी मल्टी नेशनल कंपनी को इस तरह की सुविधा नहीं दी जानी चाहिए। कोका कोला को ग्रापने मार भगाया श्रीर पैप्पी कोला को भारत में **ग्रामंत्रित किया ज**ंघे तो यह उचित बात भहीं होगी । इसलिए सरकार ने ग्रगर उसको इजाजत नहीं दी नो यह ग्रन्छ। ही काम किया है । उपमभाध्यक्ष महोत्थ, पंजाब के श्रंदर फल उद्योग के विकास में हाल के दिनों में काफी प्रगति हई है । इसलिए इससे वहां नये नये उद्योग विकसित हो सकते हैं । मैं सरकार से चाहंगा कि सरकार को फल

पर प्राधारित उद्योगों की स्थापना की दिशा में कदम उठाने च।हिए ताकि पंजाब की जनता के सामने जो कुछ सवाल हैं, उनको हल करने की दिशा में भारी प्रगति हो सके ।

इन्हीं भव्दों के साथ मैं भ्रपनी बात समाप्त करतः हूं।

MAHENDRA PRASAD (Bihar): Mr. Vice-Chairman, Sir, I rise to support the Appropriation Bill on Punjab. Sir. economic development and financial strength of a State depends on political stability. Punjab today appears to be breathing with expected political stability, rejuvenated with life and vigour. ominous roduct of 1977-79 havocful misrule, the Punjab problem, was the most miserable and unfortunate blot on the pious and sacred body of Mother India. I heartily congratulate the first and the best son of Mother India, Prime Minister. Shri Rajiv Gandhi for having made tremendous efforts for the obliteration of this sinful stain. The country bows its head in debt and gratitude to Shri Rajiy Gandhi for having brought about a magical solution to the enigmatic problem of Punjab. The country in its 38 years of independent and sovereign existence has never suffered such a trauma. one which, at times, appeared to have rudely shaken its very foundations. Amidst the frightful clouds of darkness and uncertainties, came the surprising and welcome announcement in Parliament by the Prime Minister about the solution of the Punjab problem. The whole country was thrilled with such joy as if the country has gained a second Independence, much to the mournful sorrow of our enemies. I hope the success of the Prime Minister's untiring effort has got root deers enough to withstand any onslaught in future. To believe failure of our enemies will be slackness and foolishness on our part. We must guard against any mishap in future.

All said and done, Sir, the agreement is yet to be tested on the envil of execution. To trust is good but to trust without caution is fraught with

[Shri Mahendra Prasad]

dangers. Here the integrity and future of the country is involved. We have got no right to play with the future of the country. Optimism is good, pessimism may be bad but optimism with eyes closed is grave and unenterprising risk. believe is good but to believe blindly is inviting doomsday. Slackness on our part, as a result of merely signing of the agreement, may deceive us to fall in error, weakening us and endangering the unity and integrity of our country. I hope the intention of the other signatory trustworthy and emerges from the depth of their heart and soul and out of the realization for the good of different communities and the coun-We have heard the incoherent and dissenting voices of many on the other side. If we fall prev to slackness, two precious lives will be in danger; the life of our country as it exists today, a strong and united India. and the life of our Prime Minister. Alertness and should be our watchword.

Sir, to note here is the fact that all along we have maintained and have maintained rightly that the Punjab problem is the creation of foreign intrigues. Right from the divide and ule days of pre-independent British ndia, when a section of Akali Sikhs ilong with Muslim League of Jinnah etc. used to help Britishers by way of fiving a call at the instance of Briishers to divide India, the Punjab problem has been initiated, philosophised; financed and maintained by oreign powers. Now we have come o an agrement with the Akalis, that lso seemingly with a section of them s the newspapers' reports go. Has his agreement got sanction of those preign powers who have sworn to eate problem for India? If yes, the ountry should know. If no, then the urability of this agreement is very such in doubt. No doubt, the state ! Punjab will get certain benefits ke the one of getting Chandigarh :, but the Punjab problem with all ferocity will remain. We run a

great risk of being lulled to sleep. Even if Longowal and his brand agree to be nationalists and patriotic, the foreign powers can create several other unpatriotic and anti-national Longowals. Already Badal, Tohra, Joginder Singh and their brands are at war with Sant Longowal for having come to an agreement with our Prime Minister. I hope and pray these two brands, Longowal's and Joginder Singh's, are genuinely different and at war with each other.

I hope and trust it is not a planned blow hot by one and blow cold by the other.

Sir. let us assume that the agreement of the other side is also well intentioned as it is from our side, even then we should be careful while thinking of committing the action of cutting two fingers to save one. That the mother should feed only the crying child and ignore the silent but hungry child is unmotherly. For us, for the Government and for the Prime Minister all the States and their people are equal. There should not be anything in the agreement and its final implementation whereby one State should outweigh others. There should be no robbing of Peter to pay Paul. For us the States of Rajasthan, Haryana, Himachal Pradesh and Punjab and their people are all equal citizens of our great country. Nothing should be done to favour one against the other. Doing anything such as this will be setting an example and incentive to create problems by starting a bogey of independent and sovereign States. We should not do anything so that tomorrow there is a demand for several Khalistans in place of one. The people of these four States are basically agriculturists and they all need water for irrigating their life-like crops. I am sure the people of all these States have got a good mother in the present Central Government and the Prime Minister who will take care to feed these States and the people of these States without their crying. should be fairness in distribution of river waters. If necessary more

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dams should be constructed to create adequate reservoirs of water so that all States are equally fed and there is no cause for ill-feeling and bitter-

Sir, the people of this country are particularly concerned about that part of the agreement which envisages rehabilitation of army deserters. We should remember those dark days when our beloved leader, the late Prime Minister Shrimati Indira Gandhi, was assassinated. The country bows its head in perpetual reverence and indebtedness to Shrimati Indira Gandhi for having made unparalleled sacrifice for the sake of unity and integrity of the country. Our armymen are supposed to safeguard the integrity of our country. Army deserters last November had wanted to help disintegration of the country by way of deserting the Army in support of Mrs. Gandhi's assassination. I am sure the Prime Minister must have agreed to this unpalatable clause in the larger interests of the unity nad integrity of the country. He has the support of all of us. I pray such rehabilitation does not become an example and a Precedent for others to desert and to rebel.

Sir, we are the only truly secular country in the democratic world. Our constitution provides for secularism and under our Constitution the Government maintains equi-distance with every religion. We should not do anything to disfigure and malign the constitutional position with regard to religion. For us all religions are equal. neutral Nothing should be We are done to favour one religion over the other so that it does not become a permanent irritant which may cause tremors in future in Punjab and elsewhere in the country.

It is with the deepest concern that I notice that here is no mention in the agreement about condemnation by the Airali Dal for the most deplorable and heinous assassination of Mrs. Gandhi Indiraji's assassination was more brutal than the assassination of the Father of the Nation and the best son which India has produced for centurles.

Before I end, I again want to put a word of caution. Negligence and lack of caution and alertness will be suicidal and fatal. I am specially concerned about the security of the Prime Minister. One who is enemy of India, his first target of attack should have been Rajiv Gandhi. Enemies of India are not fools. They say, "finish Rajiv Gandhi finish India.' Lack of alertness the in Prime security ister's and the security of others concerned because of the recent agreement will be a grave mistake. There should be no slackness.

With these words, I congratulate our Prime Minister and Sant Longowal for having come to an agreement giving India and specially Puljab a great sigh of relief. I wish Punjab well after this invigorating agreement. Punjab, I hope Punjab progresses under peace and stability. I once again support the Appropriation Bill on Punjab under consideration of the House.

MOHUN-SHRI SUSHIL CHAND TA: Sir, looing at the Appropriation ation Bill, it seems that the Government has not yet decided to go in for elections in Punjab. This Bill provides for more than what is necessary if elections to be held by the 5th or 6th of October this year. I do not know why after going through this agreement, called the memorandum of settlement they are still different, vacillating, not sure of their ground and what has led them yet not to conclude as to when to hold the elections. The other important thing which is apparent from the Appropriation Bill itself is the amount which is shown to be rserved for the construction of

[Shri Sushil Chand Mohunta] the Thien dam. But there also, I personally feel that at this rate they won't have the Thien dam. For the last 30 years the Thien dam has eluded us and I do not think that this pace we will be seeing the Thien dam within a short period, in case not within this decade. And what does Thien dam mean? Thien dam is not a problem of Punjab alone because Thien dam would mean water and electricity for at least the States of Punjab, Haryana, Rajasthan, Jammu and Kashmir and even UP, Delhi and other areas. It means electricity and, of course, irrigation to three States-Punjab. Rajasthan and Haryana. But I am happy in one respect, that the emotional problem which was pervading the atmosphere, the seene. has to some extent been solved. But the price that is being paid for this solution is too heavy and great. Very great price we are paying, and this price is being paid mainly by the State of Harvana and, some extent, by Rajasthan. If this accord, this agreement, this settlement had to be arrived at, in 1982-83 itself we could have had this settlement.

priation

The territorial demand of the Akali Party was only to this extent that iney wanted the immediate transfer of Chandigain to Punjab, Regarding other disputed areas they said a Commission may be appointed. This was their earliest demand. Cnandigarh, according to the Shah Commission, was awarded to be part of Haryana, but because of the subsequent agitations in Punjab, the Prime Minister, the late Mrs. Indira Gandhi intervened and in 1970 gave an award by which she conceded Chandigarh to Punjab but in lieu of Chandigarh, Fazilka and Abohar tehsils district Ferozepure were given Haryana. Now, after this award was announced in 1970, there was jubilation in Punjab but resentment Haryana. There were agitations and

police firings and more than a dozen people died in those firings. But the people of Haryana, having a wider perspective of the thing, having liberal view, a nationalistic view. agreed to part with Chandigarh and Fazilka and Abohar tehsils transferred to Haryana at the time Chandigarh was to be transferred to But the Akalis did Punjab. want it. Subsequently the Akalis came forward with a demand Chandigarh should be handed over to them and that Fazilka and Abohar should not be given in lieu particular Chandigarh and at this the transfer of Chandigarh should be unilateral. We opposed it. The Government of India recognised our demands. They understood that it would be very unfair to the State of Haryana, that they were away from Haryana what was awared to it by the Shah Commission and giving it to Punjab and that in return they were giving it nothing.

In this accord what we find is that they have acceded to the Akali request made a number of years ago that Chandigarh be transferred to Punjab and that for the remaining areas a commission be appointedd. If we had to do it today, we might as well have done it earlier and avoided all this bloodshed and destruction of property and unsettled conditions and creation of terrorism and all these things.

SHRI MUKHTIAR SINGH MALIK: Have you read the award?

SHRI SUSHIL CHAND MOHUN-TA: I have read it. I have got a copy.

SHRI MUKHTIAR SINGH MALIK: The Hindi-speaking areas will be simultaneously transferred to Haryana along with Chandigarh on the 26th of January. 1986.

SHRI SUSHIL CHAND MOHUN-TA: Mr. Mukhtiar Singh, please give

me this much credit. I will go through this document and come to know what its meaning is. Don't worry. Have paitience. I am coming to it.

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priation

SHRI MUKHTIAR SINGH MALIK: On this 26th of January, Chandigarh is not going to be transferred Punjab without transferring the Hindi-speaking villages to Haryana.

SHRI SUSHIL CHAND MOHUN-Have I permission to proceed, Mr. Chairman?

THE VICE-CHA!RMAN (SHRI PAWAN KUMAR BANSAL): Mr. Mukhtiar Singh, let him proceed.

SHRI SUSHIL CHAND MOHUN-TA: Since 1970-now this is 1985-15 long years have passed.

SHRI MUKHTIAR SINGH MALIK: At the time of transfer of Chandigarh to Punjab. the Hindi-speaking villages will be transferred to Haryana.

SHRI SUSHIL CHAND MOHUN-TA: I expect at least from Members from Haryana that in Parliament if they cannot support what I am saying they will remain quiet to see the interests of Haryana are not jeopardised.

SHRI MUKHTIAR SINGH MALIK: You can say anything you like.

SHRI SUSHIL CHAND MOHUN-TA: You are trying to damage the interests of your own State,

Any way, for 15 long years we have waited, Sir, for transfer of Fazilka and Abohar to Haryana and consequently Chandigarh remained a Union Territory.

On page 12 of the White Paper issued on 10-7-84, para No. 23 mentions about the demands of the Akalis. "The present demand is that while Chandigarh should be immediately transferred to Punjab, all other claims and counter-claims including those relating to Abohar and Fazilka should be referred to a commission". This was their demand. They say "including Abohar and Fazilka." But what do we find? Mr. Mukhtiar Singh just unnecessarily got angry with me

for nothing. In this document, this of settlement, memorandum names of Abohar and Fazilka missing. There is no name.

SHRI MUKHTIAR SINGH MALIK: There is no need. Two separate commissions are appointed. One shall give its award by the 31st of December, 1985. Fazilka and Abohar need not be mentioned in it.

SHRI SUSHIL CHAND MOHUN-TA: In clause 7.2 it has been mentioned:

been maintained 'It had always by Shrimati Indira Gandhi when Chandigarh is to go to Punjab, some Hindi-speaking territories in Punjab will go to Haryana."

I do not understand why they are feeling shy of the fact. They say, "some Hindi-speaking territories". Why are Abohar and Fazilka mentioned here? Shrimati Indira Gandhi gave Chandigarh to Punjab in place of Fazilka and Abohar Haryana. The Shah Commission also "Hindi-speaking areas." mentioned Why have those two names not been mentioned here? And why are they shy of it? I do not know. (Interruption)

THE VICE-CHAIRMAN (SHRI BANSAL): Mr. PAWAN KUMAR Malik, let him speak. Otherwise he will exceed the time allowed to him.

SHRI SUSHIL CHAND MOHUN-TA: If I keep on answering each and every part of the queries, they will take many hours. He should note down the points. I would request you to allow him to speak.

(SHRI THE VICE-CHAIRMAN PAWAN KUMAR BANSAL): You please proceed with your points.

SHRI SUSHIL CHAND MOHUN-Thank you, Sir. Not mentioning the Tehsils of Fazilka Abohar in this memorandum of settlement, is an appeasement, and it goes beyond the Akali demand Because Akali demand for Abohar and Fazilka Sharing of River Waters. (Interrup-

tions) Clause 9.1 says and I quote:

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"The farmers of Punjab, Haryana and Rajasthan will continue to get water not less than what thev are Ravi-Beas system using from the as on 1-7-1985. Water used for consumptive purposes will also remain unaffected. Quantum of usage claimed shall be verified by the Tribunal referred to in para 9.2."

From this I gather that on 1-7-1985 the water which is being used by the three States-Haryana, Rajasthan and Punjab is protected. Whether we are using less or more than our share is protected and they cannot be referto the Commission. What is going to be referred to the Commission is only the remaining waterthe surplus water. Regarding the surplus water I want to draw the attention of this House

VICE-CHAIRMAN THE (SHRI PAWAN KUMAR BANSAL): Please be brief and try to conclude.

SHRI SUSHIL CHAND MOHUN-TA: I cannot. I haave not even started. Mr. Mukhtiar Singh Malik was pulling me.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Your party has been allotted only five minutes. But you have taken more than 11 minutes. Please be brief.

SHRI SUSHIL CHAND MOHUN-TA: I want to be breif. Wherever you find me I am irrelevant, please stop me.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): I won't judge upon that. Try to conclude.

SHRI SUSHIL CHAND MOHUN-TA: I want to give the position as on 1-7-1985. Even the "Tribune" newspaper has also given the information as to how much water each State is using The water available from this system was taken from Pakistan by paying Rs. 110 crores: and this wafer taken for the arid regions of Haryana and Rajasthan They needed Water. For this purpose, the World Bank team also came here and toured the whole area. Actually they found that the people in Rajasthan were muddy Water from drinking tanks. Once the tanks go dry there will not be even a drop of water to drink. They were going to give India only 30 per cent of the water which they have given. But at the request of the World Bank they have given us 17.1 million acres feet of Water: ana the principal recipients of this water according to the international treaty were Rajasthan Haryana. But as on 1-7-1985. 6.4 million acres feet of water is being utilised by Punjab. Haryana utilising only 1.3 million acres feet of water on Rajasthan is utilising 1-7-1985 and only 5.79 million acres feet of water whereas Rajasthan was alocated 8.6 million acres feet of water and Haryana was allocalted 3.5 million acres feet ٥f water. What we are 1.3 million acres utilising is only feet of water and Rajasthan is utilising 5.79 million acres feet of water Now, leaving aside this, Punjab is a user of 6.4 million acres feet of water though its allocated share in when Madam Prime Minister gave the award was only 3.5 million acres feet of water but subsequently increased in 1981 to 4.2 million acres feet of water. That also we took with a pinch of salt but when the users position is settled and we take the users position of Water as on 1-7-1985, Water which remains is only 2.83 million acres feet. So, the commission which is proposed to be appointed to decide the shares of each State in these remaining waters i.e. 2.83 million acres feet of water, when this is

taken, what is going to be given to Haryana, what is going to be given to Rajasthan. Punjab has already taken the lion's share of it. this is no agreement.

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priation

[The Deputy Chairman in the Chair] (Interruption.) Now the question which arises is that SYL canal will be dug within a stipulated period. (Interruption) As I put this question to Mr. Sultan Singh also, when he was speaking, I said, when this SYL canal is dug, what is going to be put in it because there is no water left. Water is already consumed and utilised. Whichever Tribunal or Commission or what authority is appointed to go into it, it has nothing before it to give it to us. (Interruption).

के से बोलं। (व्यवधान) एक मैटर हैं जिस पर ऐने चाहा है।

उपसभापति : ग्राप बोलिये ।

श्री सुशील चन्द मोहन्ता : मुझे तो सिर्फ पांच मिनट ही बोलना है। न देना चाहें तो दो मिनट में ही ग्रपनी बात कह दंगा लेकिन वह तो मुझे एक मिनट भी बर्दाश्त बरना नहीं चाहते। वे कोई दूसरा प्वाइंट ग्राफ व्य सुनने के लिये तैयार नहीं है। ग्रगर उन की तारीफ कर दी जाये नो उनको श्रच्छा लगता है। दूसरा प्लाइंट म्राफ व्यू उनको बताइये। तो उनको चुनचुनीलगजाती है। (इंग्वंधान्)

तो मैं यह ऋर्ज करना चाहता हू कि यह जो एवाई हुम्रा है उस पर जो यह स्टेटमेंट हुम्रा है कि इसके इस ममीरेंडम भ्राफ स्टेटमेंट में कौन सी चीज लिखी हुई है जो हरचन्द सिंह लोगोवाल जी ने कंसीड की है। यह कंसीड किया जा सकता था कि गृहद्वारों को टेरोरिस्ट एक्टिविटीज मे फ! रखा जःयेगा। लेकिन इसमें यह नहीं है। इस में यह रखा जा सकता था कि जो लोग टैरोरिस्ट्स ने मारे हैं उन के लिये (व्यवधान) ऐसे बद कर देंगे।

उपसभापति : ग्रब तो ग्रापको बन्द करना होगा।

श्री सुशील चन्द मोहन्ता : जब मेरी बारी आती है तो आप मुझे बन्द कराने की कोशिश करती हैं (व्यवधान)

कुयारी सरोज खापडें (महाराष्ट्र) : मोहन्त जी के भाषण से ऐसा लग रहा है कि इस तरह की बातें सदन में कर के वे संत लोंगोवाल जी को प्रोवोक करना चाहते हैं। यही उनकी पार्टी की नीति है।

श्री सुशील चन्द मोहन्ता: जहां तक ग्रकालियों के साथ सेटिलमेंट का संबंध था मैं अकेले इस तरफ सेबोलता थाकि उनके साध सेटिलमेंट होना चाहिए, हमें इस तरह का सेटिलमेंट नहीं चाहिए था कि जो हमारे राइट्स पर ही कुठाराघात करे ग्रौर जो हमारी ही कास्ट पर हो भ्रौर (ब्यवधान) यह तो वही हई कि बेगानी शादी में ग्रब्दुल्ला दीवाना।

कुमारी सरीज खापडें : हरियाणा का जहां तक सवाल है उस का तो वही हाल हुम्रा कि हींग लगे न फटकरी भीर रंग भी ग्राया चोखा।

धी स्राप्त चन्द मोहन्तः श्रापको क्या मिल। ? कोई मुझे बना दे कि हरियाणा को इतना पानी और मिल सकता है।

हमारे उपसभापति : इत्तिफाक से कोई म्रब्दुल्ला नहीं है नहीं तो [उपसभापति]

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प्रिविलेज का सवाल बन जाता। ग्रव ग्राप खत्म करिये।

श्री भुशोल चन्द मोहन्ता: तो मैं यह
प्रजं करना चाहता हूं ि इस एवार्ड
को बेलकम करने हैं। इसमें पीस, गुडिबल
सब श्रायी है, लेकिन मैं इस एवार्ड को
जहां तक हरियाणा के इंटरेस्ट का सवाल है
उस में नहीं समझता और श्राप इसके
जिस्से हरियाणा के इंटरेस्ट को काट कूट
कर पंजाब को देना चाहते हैं और इस
लिये मैं इपना सख्त विरोध करता हूं
मैं एक निवेदन और करना चाहता
है।

ज्यसभाषितः नहीं, ग्रव नहीं। ग्रव ग्राप वैठिये।

श्री सुर्शाल घन्द मंहन्ताः एक मिनट में में प्रपनी बात खत्म कर रहा हूं। प्रसती बात यह है कि जहां यह एग्रीमेंट दो ग्रादमियों के बीच हुआ है लोगोंबाल जी ग्रीर प्रधान मंत्री जी के बाच में

उपसभापति : बहुत हो गया । स्राप भ्रपनी वात कह चुके ।

श्री सुशंत्स ६न्द मंहिन्ता: अब भी इस बात पर आरोप हो सकता है कि दो आदिमियों में जो एग्नीमेंट हुग्रा ठीक हुग्रा, लेकिन में पूछना चाहता हूं कि संत लोंगोवाल किसके नुमाइंद थे? क्या सारी स्टेटों का अस्तियार उनके पास था। हिरयाणा, राजस्थान की तरफ से वह कामिटमेंट कर सकते थे? या प्रधान मंत्री के पास अस्तियार था कि हरियाणा के इंटरेस्ट और राजस्थान के इंटरेस्ट को वह कंप्रोमाइज कर सकें? 1981 का जो कमीशन हुग्रा, उनमें राजस्थान के मुख्य मंत्री, राजस्थान के मुख्य मंत्री, राजस्थान के मुख्य मंत्री, राजस्थान के मुख्य मंत्री और पंजाब के चीफ मिनस्टर के दस्तखत थे जो श्रीभती इंदिरा गांधी के साथ किया गया हैं। दरबारा सिंह जी यहां बैंटे हैं।

उस फैसले को रद्द करने का इनमें से किसको ग्रस्तियार था? ...

THE DEPUTY CHAIRMAN: Now, Mr. Upendra.

SHRI SUSHIL CHAND MOHUN-TA: Madam, last two sentences.

उपस्थानीर : शब आप बैठ जाइए (व्यवधान)

र्था मुस्राल चन्द मोहन्ता : मै सिर्फ एक वरी और बहुना चाहता हूं। मेरा कहना यह है कि इसके उपर आप बिगुल न बजाइए। हमको हक दीजिए, हमको हमारा पानी दीजिए। यह एग्रीमेट है, जितनी अंग्रेजी मुझे आती है उसको पढ़ने से यह पता लगता है कि 1-7-85 की पानी प्राटेक्ट किया जाएगा। तो फिर क्मीशन के पास भेजने की क्या जरूरत है? Without obtaining the signatures of the parties to the 1981 agreement. how can this agreement be upset?

THE DEPUTY CHAIRMAN: Please sit down. Otherwise it will not be recorded. You cannot keep on speaking for any length of time. Let us have some accord here over time. (Interruptions)

श्री सुशील चन्द मोहन्ताः जो कमीशन बैठाया है उसकी क्या ग्ररूरत है।... (व्यवधान)

THE DEPUTY CHAIRMAN: Dont record him.

SHRI SUSHIL CHAND MOHUNTA:

THE DEPUTY CHAIRMAN: You may speak, but nothing is being fecorded.

SHRI SUSHIL CHAND MOHUN-TA:*

THE DEPUTY CHAIRMAN: Now. the Home Minister will make a statement.

^{*}Not recorded.

Statement by Ministers

II. Shooting Incident in Delhi Leading to death of Shri Lalit Maken,
Member of Parliament and his wife.
THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN):
Madam Deputy Chairman,

The House was informed yesterday about the shooting incident in Deihi leading to the unfortunate demise of Shri Lalit Maken, Member of Parliament, his wife Smt. Geetenjali Maken and a visitor Shri Bal Krishan Khanna.

I take this opportunity to inform the House about further details of this tragic incident. On 31-7-1985 at about 10.28 hours, information about an incident of firing at L|106 Kirti Nagar, was received at Police Control Room from an unknown caller. The Police Control Room Van on being directed reached the spot at 10.36 hours. Meanwhile one Shri Roshan Lal had also informed the police about this incident at 10.32 hours.

The local police which had also been informed about this incident reached the spot immediately. Meanwhile the injured persons had been rushed to Dr. Ram Manohar Lohia Hospital.

Briefly, the facts of the incident are that on 31-7-1985 at about 10.00 hours, while Mr. Lalit Maken had come out of the house (L|106 Kirti Nagar) to get into his car, two persons standing outside the gate started firing at him. Meanwhile his wife. who had gone inside the house to fetch some household goods for new resident at AB-15 Tilak Marg, reached the main gate. The assailants also fired at her. Another person, one Shri Bal Krishan Khanna, who had come to see Shri Lalit Maken. also suffered bullet injuries. Suresh Malik, one of his associates was also injured by the assailants.

After committing the crime. the two assailants rushed to a scooter No. DEH-8546, Bajaj Super (light

green) which had been kept with its engine running by a third accomplice. All the three persons managed to speed away on this scooter. A case vide FIR No. 315 dated 31-7-85 u/s 307/302/34 IPC and 27/54/59 Arms Act has been registered at Police Station Moti Nagar. The investigation of the case is being carried out by the Crime Branch of Delhi Police.

During the course of investigation, 16 empties (fired cartridges) were found from the site. A team of the Central Forensic Science Laboratory had visited the spot and examined it. From the site inspection and the fired cartridges, it appears that the weapons used were 303 Mauser and 9. M.M. pistal. Six eye witnesses have been examined. The owner of the Scooter (DEH-8546) from whom the Scooter had been snatched away on the preceding evening has also been examined to ascertain the description of the assailants.

On being rushed to the Hospital, Shri Lalit Maken was declared dead. Smt. Maken and Shri Bal Krishan Khanna later succumbed to their injuries in the hospital. Postmortem of the dead bodies was carried out at All India Institute of Medical Sciences.

Shri Lalit Maken had shifted to his official residence at AB-15. Tilak Marg where an armed guard of ! Head Constables and 4 Constables was posted for his protection. He used to visit his old residence in Kirti Nagar occasionally to meet his constituents and workers.

Immediately after the incident, an alert was sounded and all incoming and outgoing passengers at railway stations, bus tands, border checkposts and airport are being screened. As a precautionary steps, the Commissioner of Police has imposed Section 144 Cr. P.C. in Delhi. The Commissioner of Police has also announced a reward of Rs. 1 lakh for anyone giving information leading to the arrest of the culprits.

[Shri S. B. Chavan]

Further investigations in the case are in progress and all out efforts are being made to trace the culprits. I would request the Hon'ble Members to bear with us till the investigations are concluded and request the public not to give credence to any rumours. 5.00 P.M.

SHRI R. RAMAKRISHNAN (Tamil Madam, it is with a very Nadu): heavy heart that I rise to seek a few clarifications on the statement of the Home Minister. Before that I would like on behalf of the All India Anna DMK party to convey our grief and deep sympathies to the family members of Shri Lalit Maken and his wife. It is rather unfortunate that the life of an young and ebullient MP who was so active, should come to such a tragic end. The motive and the persons behind the dastardly crime, I am sure, will soon come to light and I am quite convinced that the Government, as I see from the Home Minister's statement and even otherwise, is taking all steps to track down who these mysterious assailants and their motives in committing this dastardly act, are. But on this occasion I would like to ask the Home Minister whether it was a fact, though he states on page 2 of his statement-

"Shri Lalit Maken had shifted to his official residence at AB-15 Tilak Marg where an armed guard of 1 Head constable and 4 constables was posted for his protection."—

that the said armed guard was provided, whether his statement is exactly correct, because I was given to understand that the police protection for Shri Maken, the armed guard which was given to him, was withdrawn on the 25th July 1985. I would like to know whether this is a fact; if so, what the reasons were why the Government or the Commissioner of Police or whoever was in charge, withdrew that armed guard. Secondly, I would like to ask of the Home

whether Minister the Intelligence agencies of the Government of India had warned them that Shri Maken was in the hit-list of some of the terrorists-I do not know what priority he had been given in the hit-list -and if this information was available with the Government and particularly when the Government know very well, since there was recently the accord with the Akalis, that some of the terrorists who wanted to thwart this accord would do somethink like this and also in view of the fact that even a person like the honourable Member of this House who is sitting there opposite. Shri Darbara Singh, had also warned that some terrorists had come to Delhi and would like to take some precipitate action, why the Government, in spite of all this knowledge, chose to withdraw the armed guard.

Madam, in this country, many persons come from various walks of life into public life to do their bit or contribute their bit to the public life of this country and I am sure that an end like this too heavy a price for any person who comes into the public life in this country. Even the other day there was a complaint from an honourable Member saying that because he had complained to the Finance Minister or the Minister of State in charge of Banking who is sitting here just now that some persons were indulging in some fraudulent activities, the persons against whom he had complained came to his house and threatened him. So, this is the state of affairs. I would like to know from the Minister whether he would consider giving police protection or armed protection at least at the residences of MPs, at least of those MPs who so desire and also whether he consider giving armed escorts also to certain MPs if they so desire. Thank you, Madam.

श्री कल्पनाथ राय (उत्तर प्रदेश): ग्रादरणीय उपसभापित महोदया, मैं गह मंत्री जी से यह जाना चाहता हूं कि क्या सरकार को इस बात की जानकारी है कि

य हत्याए दिन-दहाड़े हुई है ? निरंकारी बाबा की हत्या से लेकर श्री ललित माकन तक की हत्याएं हुई हैं वे सब दिन में ग्रौर पुलिस अपराधियों को गिरफ्तार करने में पूर्णतः ऋसमर्थ रही है। यह जो पुलिस सिस्टम है, दिल्ली की पुलिस है, वह हमेशा स्रपराधियों को पकड़ने में ग्रसमर्थ रही है। वया यह सिद्ध नही करता है कि यह जो पुलिस सिस्टम है, यह वर्तमान समस्याग्रों को हल करने में ग्राउट-डेटड साबित हुग्रा है ^{हे} क्या यह सही नही है कि पूरी इटेलिजेन्स हैं ? वया सरकार बेकर हो गई ईटेलिजेन्स एजेन्सीज का पुनर्गठन ग्रीर उसका ग्राधनिकीकरण करेगी ? ग्राप जानते है कि श्रीमती इन्दिरा गांधी जी की हत्या प्राइम मिनिस्टर के घर के ग्रन्दर हई ग्रौर दिन में हत्या हुई इससे बड़ा ईटेलिजेन्स सिस्टम के कोलेंग्स का दूसरा उदाहरण नहीं हो सकता है । दुनियां के इतिहास में ईटेलिजेन्स सिस्टम इतना खराब नही रहा जितना हमारा रहा । अरबों रुपया इन ईटेलिजेन्स एजेन्सीज पर खर्च होता है । मेन्ट्रल ईटेलिजेन्स है, सी० बी० ब्राई० है ब्रौर ब्रन्य कितनी ही ईटेलिजेन्स एजेन्सीज हैं जिन पर ग्ररबों रुपया खर्च होता है। इन्दिंग जी की हत्या उनके घर के ग्रन्दर हो गई। वे हिन्द्स्तान की नहीं विश्व की नेता थी। उनकी हत्या उनके घर के अन्दर कर दी गई। पूरे ईटेलिजेन्स को पता नहीं क्या हो गया है ? कैसे हत्या हो गई, यह ब्राश्चर्य है। लोग कहते हैं कि भाग्य में यही लिखा था। दुनियां के किसी कम्युनिस्ट राष्ट्र के राष्ट्रपति या प्रधान मंत्री की हत्या भ्राज तक नहीं सनी गई है। सी० ग्राई० ए० ग्रौर ग्रन्थ साम्राज्यवादी ग्रौर पुंजीवादी ताकतें इसी फिराक में रहती हैं कि कास्त्रों को खत्म कर दिया जाय । लेकिन उनको कभी सफलता नहीं मिलती है। ऐसी स्थिति में क्या सरकार पूरे ईटेलिजेन्स सिस्टम को ग्रोवर-म्राल करने की को शिश करेगीं? क्या यह मही है कि नेशनल पुलिस अमीशन ने जो सिफारिशें की हैं उन सिफारिशों को लाग नहीं किया गया ? नेशनल पलिस कमींशन सरकार ने बनाया । उसने ग्रॅपनी बहत-सी रिपोर्टस सबमिट कीं।

लेकिन नेशनल पुलिस कमीशन की रिपोर्ट की की ग्रोर उसकी सिफारिशों को ग्राज तक ल.गू नहीं किया गया है। क्या सरकार यह बताएगी कि नेशनल पुलिस कमीशन ने जो सिफारिश की थी उनको ग्राज तक लागू क्यों नहीं किया गया है? क्या सरकार नेशनल पुलिस कमीशन की सिफारिशों को महेनजर रखते हुए वर्तमान पुलिस सिस्टम को मोर्डनीइज, ग्रोवर-ग्राल ग्रीर रिस्ट्रक्चर करने की कोशिश करेगी ताकि इस तरह की घटनाग्रों की पुन-रावृत्ति न हो?

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Madam Deputy Chairman, I on behalf of Jammu and Kashmir National Conference express my grief and anguish at the sad demise of Mr. Lalit Maken. The episode itself sets us rethinking about our security and the security of other VIPs and VVIPs. It is a sad commentary and our own sad experience that our law enforcing authorities, especially the police. are wise after the event and they shut the door after the horse has bolted. All sorts of advices are expressed and even platitudes used that we should keep mum or cooperate. But here is the glaring instance of the incapability an guilty negligence of the police. In this case, while the Tilak Marg residence of the MP is guarded, the Kirti Nagar residence of the MP is not guarded at all, where the lanes narrow. I hope the hon. Minister will explain why this guard was removed. The Police Commissioner himself says that they used to provide security guards off and on. That means, not regularly. And it was withdrawn. When the "Statesman" correspondent met the officer concerned and put the question, "what was the task of the intelligence". he did not answer that point. Was the intelligence failure responsible for the sad killing of that MP, his wife and others? Why was that security guard withdrawn? And why was there no security guard at Kirti Nagar? That is most essential. In this respect, Madam, we have seen that if this scooter was stolen at gun point at Greater Kailash on the pre÷

·[Shri Gulam Mohi-Ud-Din Shawl] vious day, what action had the police taken in that behalf to recover it We have seen that at police stations there are boards hanging giving numbers of Ambassador cars, Fiat cars and scooters that have been missing. What action does the police take, and especially in this case, knowing fully well that cars and scooters are stolen and uesd for such purposes by terrorists?

Then, there is another point. They say that they had received a letter one hour before that something will be done. Is it a fact? And if one hour before that letter was received, what precautionary measures had the Timepolice taken in this regard? bell rings) And Madam, then there is another point. The Police Commissioner said that due to lack of manpower they cannot provide security officers for everybody who receives threatening letters. As my friend said here, all MPs be provided security guards. That is not the question. Here the question is that a person is either on the hit-list or received a threatening letter that he will be done away with, and the Police takes no precautionary measures to save him at that point of time.

I hope the hon. Minister will enlighten us. A_S far as cooperation is concerned, whenever it is sought we are ready to extend it.

Thank you.

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman. with a painful heart, I express my heart-felt condolences to the members of the bereaved family. With all the force at my command I condemn in unequivocal terms the terrorists or the ciriminal maniacs who have committed this cold-blooded mulrder. What a blow of providence to that unfortunate 5-year old daughter of the Makens. Madam Deputy Chairman, the police have miserably failed as usual in the capital city of Delhi. In this city, one day a diplomat was killed. Another day a diplomat was abducted Dacoities and free-style shootings take place in the streets of Delhi frequently.

In this incident, it is reported that the previous night the scooter snatched at gunpoint. Was any complaint lodged by the owner of the scooter? Was any alert signal given to all the police posts? After crime took place, the police was very alert to put road blocks as if they we're locking the stable after horse had galloped out. What had done after receiving the complaint? Was it not the duty of the police to alert the entire police force about the number of the scooter and the colour of the scooter? In that case, could have been averted. Is it a fact that Mr. Lalit Maken received anonymous letter on 27th of July that there is a plot to assassinate him? If so, was this matter brought to the notice of the police? Madam Deputy Chairman, life has become insecure in the capital city of Delhi. A dedicated political and a powerful tradeunion leader has been snatched from us in the prime of his youth by the cruel hands of these monsters. They must be none other than the human beasts. So, I would like to know from the hon. Minister what steps he is taking or going to take in future in order to avoid such crimes, taking into consideration the past crimes.

SHRI SUKOMAL SEN (West Bengal): Madami on behalf of the CPI(M), I strongly condemn , this I dastardly act. What worries deeply is that this incident has taken place in the captital city of Delhi and that too in broad-day light and the assassins, after committing the crime, have succeeded running away till now they are untraceable. This is causing deep concern to everyone of us.

Madam, other Members have stated that during the last few months several killings have taken place in the city of Delhi. There have been killings of diplomats and others. After the murder of Mrs. Gandhi, killing of the Soviet diplomat and abduction of another diplomat, the Govern-

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nent's police machinery and particuarly the Intelligence Service would be revamped and seculrity of VIPs would be tightened. We had noped that the Government will try o maintain law and order of the city n a better way. But this which took place yesterday has totalv disappointed us. I would like to tnow from the hon. Minister what teps the Government has taken for effective security of the M.Ps. other VIPs. So many developments ire taking place in our country and ve have to express our views freely ind we have to act according to the lictates of our conscious or accordng to our political ideas. What is the tuarantee that if I express my views m any development that is taking place in the country or I act accordng to my ideal, my life will secure and will not be endangered by those who don't subscribe to my deal and don't like my activity? so, there is no security of life in the ity of Delhi for any person vants to act according to his ideal ir who wants to express freely. Now, Madam. I would like to know what he Government is doing to tighten ip the security of the MPs and the IPS. And at the same time, I would also like to know from the hon. Minister as to what he is thinking about maintaining the law and order n the city of Delhi. Now, it is very difficult to live 'peacefully in ity of Delhi. Delhi is the capital Everybody expects that Delhi will be place where people will be able to ive peacefully. But now that hope has been belied; it has been shatered, I want to know what the Gorernment is doing to maintain aw and order in the city so that the people can live in the city in a peaceul way. People should not live in his city always with the fear in heir mind that at any time riolence can take place, some dacoity an atke place. I want to know what ake place or some other such thing an take place. I want to know what he Government is doing in that resbect. particularly in tightening the Intelligence services.

PROF. C. LAKSHMANNA (Andhra Pradesh): Madam Deputy Chairman, it is with a sad heart I stand today to seek some clarifications from the Home Minister. At the outset I would like to associate myself on behalf of my Party with the sentiments expressed about the sad demise of Shri Lalit Maken. This incident touches us most because Mrs Lalit Maken is very dear to us as she happened to be the daughter of the Governor of our

Having said this, I would like to ask the Home Minister a few questions. Exactly about nine months back, a very serious incident of this type took place. I would like to ask the Home Minister as to what precise steps have been taken these nine months to improve the conditions by which law and order could be maintained. Since then have the Forces been increased? How much of modernisation took place? And what are those precise steps that have been taken? There is no point in simply saying after an incident takes place that we will take all the necessary steps, we will try to improve the situation and so forth. Therefore. I would like to ask the Home Minister to precisely state as to what were the steps that have been taken during these nine months to the conditions of law and order in the capital city. Secondly, Madam, Intelligence in this country had been failing. There has been enough evidence of it. I would like to ask the Home Minister once again as to what precise steps have been taken strengthen the Intelligence machinery. It is very strange that at least sever to eight minutes must been taken since Mr. Lalit Maken comes out and is about to get into the car when the first shot was fired. Then he runs crying inside and in the meanwhile the door is closed and, therefore, he tries to move here and there. The fellows, whosoever, they were, emptied so many cartridges. In the meanwhile his wife has also come out. Then they also fire at her. The nephew of Mr. Lalit Maken who is there tries to run up stairs and he is

[Pro', C. Lakshmanna]

shot at. And then they come back and they also fire at Mr. Bal Krishan Khanna who was standing near the telephone pole And also Mr. Suresh Malik, who had been an associate and who was also driving the car also shot at. That means, if that much of activity had taken place, must be some time lag. And in the meanwhile even the Police already had the information as reported to them by some unnamed caller 10.28 itself. Then at 10.32 hours there was a call from Mr. Roshal Lal. And still they did not think it fit to reach the place. They did not plug routes from which they can escape. What does not appeal to me, what does not strike me is that the Police thought that the people will be waiting for them to be caught, to be apprehended. What steps did they take precisely, instead of rushing to the spot, therefore, to go elsewhere and also to alert other places. I would like to know from the Minister as to what steps the Police did take. Did they simply go to his place or did they also take steps to see that those who have been running away are apprehended. This is another Thirdly, Madam, on a particular day Mr Lalit Maken receives a threatening letter and that is precisely the time, as per the reports of newspapers, when the police protection is withdrawn But the Minister's statement says that the police protection was available at AB-15, Tilak Marg, of one head constable and four constables. If five people were posted at Tilak Marg residence and Maken leaves the place and goes to Kirti Nagar, what did they do? Did they offer that one of them should go with him? What exactly was the position? How is it that five people were left behind to protect the house which was empty? These five people were posted there to protect the life of Mr. Lalit Maken, as per the statement of the hon. Minister. But all the five are left behind and Mr. Maken goes to Kirti Nagar and they are at Tilak Marg. Therefore, I would

like to know from the Home Minster what exactly was the position. How did they arrive at this decision that they will not go with him and that they will stay back?

Then, as per the description given by three witnesses, as reported in the newspapers, is it that for them to identify and apprehend even after, now almost, 32-33 hours have elapsed? That means that Government are not able to apprehend, With the precise description as given by three witnesses and others when will it really be possible for the Government to really apprehend the culprits? And has the scooter located? They ran away on the scooter. If the whole city had been searched, they should have been able to locate the scooter, I think ran away on the scooter. That means they have gone on the highway and then it should have been easy for the police to nap them, or the scooter must have been left behind. has been happening?

Finally, Madam, this scooter was snatched away the previous evening.

THE DEPUTY CHAIRMAN: That has been asked by many speakers

PROF. C. LAKSHMANNA: The scooter was snatched away the previous evening. What precise steps were taken by the different police stations in the city of Delhi to locate the scooter? Incidentally. the scooter which was snatched away from person, with all its description had been reported. What did the police do? And, incidentally that scooter is now being associated with this ghastly crime. Therefore, I would like to know from the Home Minister what were the various steps, a, b, c, d, etc. that were taken between that evening when the snatching away of the scooter was reported and the morning when this unhappy, ghastly, diabolical^e crime took place. did the police fail to locate the scooter which was moving about on the streets of Delhi? It was stationed there outside Mr. Lalit Maken's house

for that much of time and imagine there was nobody to identify that. Therefore, I would like to know from the Home Minister as to what steps have been taken by the police to trace the scooter and what is the action that they propose to take to apprehend the criminals. Of course, we all will be very happy if they apprehend them soon and we will shut our mouth as desired by the Home Minister so that the investigation can take place in a proper atmosphere. There is no doubt about it.

Madam, I would like to know what are the precise steps, on all these various points, which have been taken by the Government.

श्री लाल ंडण ग्राडवाणी (मध्य प्रदेश): उपसभापित जी, श्री लिलत माकन की इस कूर हत्या से संसद ने एक नौजवान, होनहार सांसद खोया है ग्रीर उस परिवार के लिए तो दोहरी वासदी है, डबल ट्रेजडी है कि श्रीमती माकन की भी हत्या साथ-साथ हो गई ग्रीर सात वर्षीय बालिका, बच्ची ग्रपने माता-पिता को खो बैठी।

हिंसा और हत्या हमेशा निन्दनीय है, लेकिन हत्या और हिंसा की राजनीति, वह तो भयावह है और लोकतंत्र की जड़ों पर कुठाराधात होगा अगर हम हिंसा और हत्या की राजनीति को रोक नहीं पाते। यह हम सब का दायित्व है कि सार्वजनिक जीवन में हिंसा और हत्या के लिए कोई स्थान न रहे, इस प्रकार की व्यवस्था करें।

यह कहने के बाद मैं निराणा प्रकट करना चाहंगा इस वदनब्ध के साथ, इस वक्तब्ध में आखिरी वाल्प है, संसद सदस्यों में अपील है कि वे अफवाहों के आधार न चलें। सही बात है कि रयूमर्ज के आधार पर नहीं चलना चाहिए। लेकिन यह तब सम्भव होगा जब गृह मंत्री कम से कम संसद को जितने उनके पास निविज्ञाद तथ्य हैं, उनके बारे में परी जान गरी दें। इस वक्तब्य में

जितनी जानकारी है, उससे कही ग्रधिक मैंने ग्रखवारों में पढ़ी है और जायद यह स्कटर का नंबर इत्यादि भी मंत्री जी के वक्तव्य में नही म्राता, ग्रगर वह मखबार में न छपा होता । इसलिए पहला-पहला निवेदन मैं यह कहंगा कि इस प्रकार की घटनाओं के बाद कगर गृहमंत्री जी कोई बयान देते है तो बयान में कम से कम जितने निर्वित्रद सत्य उनके पास हैं, वह दें। मैं यह भी मानना हं कि जब जांच होती है, सारी जान शारी भी नही दे सकते, हम भी चाहते हैं ग्रीर वेभी चाहेंगे कि हत्यारे पन हे जायं। ऐसी जानकारी देनां, जिसने हत्यारों को पकड़ने में अप्रमिवधा हो, बह नही दी जानी चाहिए । हां, स्कटर के मामले के बारे में जैसा एक-दो सदस्यों ने भी पछा है, मैं यह उम्मीद करता था कि कम में कम वह बताते कि स्कटर को चोरी करते हए उन दोनों ने पिस्तौल दिखादार के लिया । इससे पहले भी जब हत्याएं होती हैं वाहन प्राय: चोरी विकास हम्रा स्कटर या कार होता है, स्कटर कही से पड़, है किसी गली में पड़ा है, किसी क्लब के बाहर पड़ा है, उठा बार ले आए ग्रौर उससे ग्रपराध कर डाला । लेकिन यहां पर परसो जाम को ग्रेटर कैलाज़ मे उस स्कटर वाले को पक्षड़ करके अगर दो ग्रादमियों ने पिस्तौल के महारे उठा लिया, तो प्राइमा फेसी हमारे मन में स्वाभाविक संदेह होना चाहिए था कि उग्रवादी, म्रातंकवादी कृष्ठ करने पर त्ले हए हैं। उसके बाद क्या कार्यवाही हई, इसकी मैं उम्मीद करता हूं गृहमंत्री जी ग्रपने जवाब में पूरी जानकारी देंगे। यह मेरा पहला-पहला सवाल है।

ताम का भागत है है है।

े उन सवालों को दोहराना नहीं चाहता. जो और माननीय सदस्यों ने पूछे हैं। मुरक्षा व्यव हटाई गई, क्यों हटाई गई? मैं उम्मीद करता हूं कि उतके जो सवाल हैं, उनका उत्तर गृह एंत्री जी अपने जवाब में देंगे। लेकिन मैं एक महत्वपूर्ण बात की और गृह मंत्री जी का ह्यान दिलाना चाहता हूं, उन्होंने अपने बयान में कहा है कि हत्या 10 वज करके

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28 मिनिट पर हुई ग्रीर 10 बज करके 36 मिनिट पर पुलिस वहा पहुंच गई।

एक माननीय सबस्य : 10.00 बजे हुई...

श्री लाल कृष्ण भाडवाणी . इस में जो फैक्टस दिये है, उनको मैं कोट करना चाहता है।

At about 10.28, information was received...

SHRI S. W. DHABE (Maharashtra): They got the information at 10.28; but incident took place at 10 O' clock. 10 O' clock.

SHRI NIRMAL CHATTERJEE (West Bengal): Facts are here; it is 10 o'clock.

SHRI LAL K. ADVANI: I am sorry: it is 10.

तो 10.00 बजे हत्या हुई ग्रौर 10.36 पर पुलिस बेन वहा पर पहुँच गई। मैं गृह मंत्री जी को इस बात की जानकारी देना चाहता हूं कि जिस समय हत्य। हुई, उसी समय एक पुलिस बेन fitted with wireless in connection with another crime, was standing at a distance of barely 40 yards from the scene of incident.

कीर्ति नगर में कोई हशीश कान्ड हुन्ना अया । जिस हशीश के कांड के सिलसिलें में गिरफ्तारी करने के लिये पुलिस वहां पर गई ग्रीर पुलिस वेन वहां पर वायरलेस के साथ एक्विप्ड खड़ी थी। जिस समय इत्या हुई, उस समय वहां पर पुलिस वेन खडी थी। देखन वालों ने बताया कि पलिस वहां पर थी ग्रीर कुछ लोगों ने, जैसी वहां के नागरिकों ने जानकारी दी, जिनमें हमारी पार्टी के जनरब सेकेटरी दिल्ली प्रदेश के श्री मदन लाल खुराना भी हैं। श्री खराना उस क्षेत्र के मैट्रोपोलिटन कौन्सिल के मैम्बर हैं। उनके मकान की पीठ ग्रौर श्री ललित माकन के मकान को पीठ साथ है। उनकी जानकारी के अनुसार कुछ लोगों ने जाकर के पुलिस वेन को क्क हा कि इस प्रकार की घटना हुई है,

स्राप चेज करिए । लेकिन उन्होंने कहा कि यह हमार थाना नहीं पड़ता ।

SHRI V. GOPALSAMY: They must be immediately suspended.

श्रीलाल कृष्ण ग्राडवार्णः जो मैं जानकारी दे रहा हूं. वह जानकारी वहां के नागरिकों के ग्राधार पर ग्रौर जो खुराना जी ने मुझे कन्व की है, दे रहा हूं। मैं चाहुंगा कि इसकी ग्राप पूरी तहकीकात करें, पूरी जानकारी करें ग्रौर ग्रच्छी तरह से छानबीन करें। इसके बारे मे कि किसको पकड़ने के पुलिस वहां हशीश के मामले में गई थी, वायरलेस वेन वहां पर थी, वहां उनको रुकने के लिए कहा गया, बावजूद इसके वे वहां रुके नही ग्रौर चले गए । हो सकता है कि ग्रगर वं ग्रपनी इयूटी समझते, वे ग्रगर ड्यूटी करते तो हम केवल स्कूटर को ही नही पकड़ते, स्कूटर सवारों को भी पकड़ लेते । मुझ पता लगा है कि भ्राज स्कटर पकड लिया 🕽 गया है। यह कहां मिला है स्कूटर? यह मैं नही जानता हूं । यह भी मै जानना चाहंगा मंत्री जी से कि स्कटर वहां पर मिला । उस से अन्दाजा लगेगा कि वह कितनी दूर तक पहुंच पाए वहां से चल कर।

SHRIMATI MONIKA DAS (Karnataka): Found abandoned near check-post in Kalkaji area.

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श्री लाल कृष्ण ग्राडवाण : उप-सभापित जी, सब सदस्यों ने कहा है कि श्रीमती गांधी की हत्या के बाद उम्मीद की जाती थी कि हम ग्रपने इटेंलीजेंस सेटग्रप ग्रौर पुलिस सेटग्रप को मजाबृत करेंगे, लेकिन लगता है कि कोई कार्यंव ही नहीं हुई है ? कुछ भी गही हुग्रा है ग्रौर हमारी पुलिस की व्यवस्था पूरी तरह से फेल हो चुकी है । मैं उसके कारणों में नहीं जाना चाहूंगा कि किस तरह चार वर्षों में चार पुलिस कमिश्नर बदलते रहे हैं । ग्राज मैं जानना चाहूंगा कि क्या यह सही है कि हत्यारे श्री

ल लित माकन के मकान के बाहर काफ देर तक खड रहे। पानी मांग कर उन्होंने पिया । ग्रगर यह बात सही है तो इस सब से रिफ्लेक्शन पूलिस की सारी व्यवस्था पर पड़ता है। इसकी जानकारी गृह मंत्री जी दें।

Statement

में एक बात श्रीर जातना चाहंगा--मैं उम्मीद करता था कि उसके बारे में भी वक्तव्य में उल्लेख होगा--ग्रखबारों में छपा है कि तहकी कार्रीन के सिल्सिले में तीन व्यक्तियों की प्रकड़ा गया है। वह तीन व्यक्ति कौन हैं ? मैं नहीं चाहता कि इसकी जानकारी मझे इंडियन एक्सप्रेस ग्रीर जनमत्ता या दूसरे ग्रखबारों से हो । अगर किसी को डिटेन किया गया है तो हमको उनके बारे में मालुम होना चाहिए ।

म्राखिरी सवाल, राष्ट्रीय पुलिसम्रायोग की सिफारिशो के बारे में सरकार का रवैया क्या है ? भ्रमी तक राष्ट्रीय पलिस ग्रायोग की जितनी सिकारिशें हैं--उनमें से 70-75 केन्द्र सरकार ने स्वीकार की हैं---उनके बारे में केन्द्रीय सरकार प्रदेशों की सरकारों को हिदायत देती रहती है कि सब को इम्पलीमेंट करो। क्या यह सही है कि प्रदेशों को तो केन्द्रीय सरकार राष्ट्रीय पुलिस ग्रायोग की सिफारिशें इम्पलीमेंट करने के लिए कहती है, लेकिन दिल्ली यानयन टेरीटरी में जहां सेन्ट्रल गवर्नमेंट है वहां पर एक भी सिफारिश इम्पलीमेंट नहीं हई है, ग्रीर ग्रगर नहीं हुई है तो क्यों नहीं हई है। सरकार इसके बारे में क्या करना चाहती है, यह मैं जानना चाहता

SHRI M. S. GURUPADASWAMY (Karnataka): Madam Deputy Chairman, we are meeting under a pall of What took place yesterday gloom. has shocked every one of us, not only shocked, but shaken all of us. It is not a matter which could be described in so many words. Really, words fail me to describe the dimensions of this tragedy. We have not been able to protect the life of our own collea-

gue in the capital. Life in Delhi is becoming a nightmare, a grave risk. This is not the first tragedy which has struck us. If it had been so, it could have been excused. Delhi is witnessing a number of such tragedies in succession. Tragedies are repeated and repeated and before our own This has added to the poignancy of the situation. Here is a case where security men have been provided to protect the life of a Member of Parliament but they are not able to protect his life. Men are provided to protect him, but they cannot protect him. If they had no protective force or security personnel, I would have excused the law and order machinery that it was not here and, therefore, he died at the hands of an assassin. It is not so. Security measures were taken in his case, but what kind of security it was? They were there in Tilak Nagar. won't follow him where he went. Madam, my friend, my colleagues here have raised a few doubts, justifiable doubts.. I do not know whether the Home Minister is in a position to answer them at this stage, but as a Member of Parliament, as a leader of party. as an ordinary human being in this country, I want to be assured whether I will get protection, whether a right to life is still relevant in this country and in his capital city. Delhi become a capital of crimes, not a capital of government which I expected. Again and again it has been proved beyond doubt that the law and order machinery here is fragile, weak, ineffectual, rotten to the core, nothing has been done by the Government to improve. This increases the piognancy of the situation daylight stalwarts are being shot, murders go on and the assassins go scotfree in the capital city of Delhi. Every day Members of Parliament, politicians, leaders have to go to the House to discharge their duties under fear, threat to their life and the life of their families. If this is the situation, I do not know whether we have any law and order, whether we can

[Shri M. S. Gurupadaswamy] depend upon the law and order machinery here. Again and again I think the Home Minister has to make statements here that this man was killed or that man was killed. We have to hear him and that is our misfortune. Madam, without taking much of your time or the time of the House, I think the time has come to write an epitaph—I say the word 'epitaph'—on the law and order machinery of this Government.

SHRI SUSHIL CHAND MOHUNTA (Haryana): I want to join the other Members of this House in condemning the violent incident yesterday taking the valuable life of Shri Lalit Maken. My heart goes for his small daughter. She has been orphaned, but she is safe. A verv valuable life has been lost. He was a young M.P. with a very promising future. important thing as a result of case is that the Delhi police by now should have known it where MPs are residing, which of the MPs are residing in their own houses. should have also known about those houses. Normally, many MPs in the houses allotted to them by the Parliament Committees. But some M.Ps. are there who have their own private houses and live in those houses. There are not many. Those names should be with the police. Especially so in the case of Lalit Maken because he beloings to Delhi, Riots took place in Delhi in November and it is possible that people may have harboured some sort of illwill against him. Or being a trade union leader, it was possible that he might have some people who may be thinking ill of him. The police should have been on the guard that such a life should be protected wherever he goes. There should have been an intelligence network around him. It is not very difficult. People do it in other countries. But here time and again are faced with the problem where a precious life is lost like this and the police reaches the scene after the assailants escape and nobody is able to identify them. I think the working of the police should be gone into again. priorities should be fixed and guide lines given as to what actually they should be doing regarding those persons at least who are Members Parliament or occupying ımportant positions, or whose actions may, to some extent, be considered as controversial. In their case, their movements should be kept a track of and their lives made safe. After all the way it has happened sends a shiver down anybody's spine. It can anyone. Sometimes crimes are also committed with the aim of just getting into headlines. "A M.P. shot at" or "killed". Those people can be taken care of.

I would not say much more on this except that the police must be cautioned that it must keep track of the addresses of the M.Ps., their possible movements also. It should not be difficult with these walky-talkies every 100 or 200 yards away.

श्री बोरेन्द्र वर्मा (उत्तर प्रदेश) : इंसिडेंट के बाद कौणन देने में सरकार बहुत प्राम्थ्ट हैं।

श्री सुशील चन्द मोहन्तः : स्कूटर पर ग्रगर गये हैं तो रास्ते में स्कूटर खिपाजिट हुग्रा मिला है । तो रास्ते से गुजरा होगा, गाइड लाइन देखी होगी। उसके बारे में किसी ने रिपोर्ट की या नहीं ? पुलिस वालों ने इंबवायरी की या नहीं ? उनसे जिन्होंने उनको देखा क्या इंफार्मेणन इल्लिसट हुई, यह मैं मंदी जी से जानना चाहता है।

SHRI GURUDAS DAS GUPTA (West Bengal): Madam Chairman, the blow has again been struck. A tragedy has again occurred. The cult of violence has again raised its head. Therefore, on behalf of my party, the Communist Party of India. I express our deep sympathy and sorrow at the cowardly murder of our colleague, Mr. Maken, and his wife.

But let me be very clear, Madam, we not only express sorrow and our mourning, but we express our deep sense of indigna[1 AUG. 1985]

tion and anger because an air of helplessness has crept into the city of Delhi be cause of the constant failure of the lawenforcing authority in this city. It is a matter of national humiliation that the citadel of power has become a den of criminals. I would only ask our Home Minister to tell us clearly how many lives are going to be lost before Delhi Police administration comes to senses and takes upon itself the responsibility not only of finding the criminals after the crime is committed, but takes upon itself the task of preventing the crime before it is committed in this city of Delhi.

SHRI VISHWA **BANDHU GUPTA** (Delhi): Madam Deputy Chairman, I would like to ask the Home Minister to find out whether he has any plans for putting an "Eye in the sky", that is, a helicopter with commandos, to be able to guide the operations of the police as it is being done in most modern cities. In New York, London and so on, they have this police helicopter always available, which could be in radio contact with vans. This shooter could probably have been apprehended provided it could be seen from the air because they are able to act quickly, they are able to land where the culprits may be, and there is a better chance of protection for all people. Thank you,

SHRI S. W. DHABE: Madam Deputy Chairman, it is with great anguish and sorrow that I mourn the loss of my colleague, Lalit Maken, who was an eminent trade union leader. When Mr. Devaraj Urs was the Congress President, Lalit Maken was the President of the Delhi PCC(U). A stalwart who fought for the cause of the working classes fearlessly, the loss is all the more of the trade union movement and the working classes. It is unfortunate that such a man has hecome a victim of assailant's bullet.

There is a story which is told. I would like to know why, when such an eminent trade unionist was working in Kirti Nagar, armed guard was not provided at his other residence which was his place of operation. In fact, all his activities were there only and he used to go there often. But the armed guard was posted at the official residence. I want to know whether the armed guard accompanied him to Kirti Nagar or only stayed at his official residence.

On behelf of my party I pay my tributes to a great trade union leader of our country.

SHRI S.B. CHAVAN: Madam Deputy Chairman, I can well understand the feelings of resentment which hon. Members have expressed on this very sad incident which occurred in Delhi. It will be very difficult for me to say anything more and I may say at this stage that whatever information was possible for me to give, I have already given. Anything more than what I have already stated will create problems and adversely affect the investigations which are going on. In fact, it is the duty of all of us to see that the investigations are properly done and the culprits brought to book.

There are one or two things about which I would like to clarify. One is about the scooter which was snatched away on previous evening. It has been located in Western Extension Area, Karolbagh, about four to five kilometers away from scene of the incident in Kirti Nagar.

AN HON. MEMBER: Not Kalkaji?

SHRI S.B. CHAVAN: This is the authentic information that I have. Some of the hon. Members were asking me as to whether information which I have supplied is more authentic or the information which they have read in the newspapers is more authentic.

SHRI PARVATHANENI **UPENDRA** (Andhra Pradesh): Not authentic, exhaustive and, in that sense, whether you have given anything more than the newspapers.... (Interruptions)....

SHRI S.B. CHAVAN: I have been palistening to whatever you said. ... (Interruptions) ... Just listen to me; I will come to that point.

One of hon. Members has said that the Home Minister has made a statement that armed guard was provided while the papers said that the armed guards were withdrawn. Which of the two is correct is the point, to which I am trying to reply-not the other aspects. So, the authentic information that I am giving is, at the official [Shri S. B. Chavan]

residence armed guards have been provided. One head constable and four constables were posted there. Now, the subsequent point which hon. Members are interested in finding out is, are the armed guards supposed to follow the persons whom they are supposed to protect? I think we are trying to confuse between the two. One is the armed guard which is given at residence, and the official residence was one thing where they were shifting. Actually the entire shifting was also not completed. A part of it was shifted. An armed guard was provided. There is one тоге.

SHRI GURUDAS DAS GUPTA: Was the security guard accompanying Mr. Lalit Maken withdrawn on the 25th? That is the point.

SHRI S. B. CHAVAN: I am trying to explain the position. The armed guard provided at the residence was not withdrawn. He was there. So, the question of following the person dose not arise.

SHRI PARVATHANENI UPENDRA: The question is about the security guard accompanying the person, the body guard.

SHRI S. B. CHAVAN: Have patience to coming to that some extent. I am also point. There was a P.S.O., Personal security Officer, who was provided by the genocide week Delhi Police during the over Punjab. which was celebrated all There was a threat, and the perception of the Delhi Police was that he might be one of the targets. The information given by the Additional Commissioner of Police to me is that during this week, PSOs were atatached with Mr. Lalit Maken during the ghallughara week. The PSOs were withother duties after drawn and posted on the ghallughana week was over. The decision to post the PSOs and to withdraw them was taken by the Delhi Police itself on the basis of its own assessment. MHA or the IB was not involved in this decision. So, this is the factual position, I am giving you.

Hon. Members have been asking me about some of the aspects.

PROF. C. LAKSHMANNA: Was the police aware...

SHRI S.B. CHAVAN: I am not subjecting myself to any cross examination. Whatever information I have, I have tried to give to the House, to the extent it is possible. If it is not available with me, I cannot possibly supply it to the House.

Another point which was raised and very rightly, is what is being done about improving the law-and-order position Delhi. Other points raised are about the recommendations of the National Police Commission and also about the Srivastava Committee which was appointed and whose report we have received by the end of February, 1985. These are the two reports that we have. About the National Police Commission— I think the hon. Member is a Member of the Consultative Committee—I explained the position that out of all the recommendations, there were 85 recommendations which concern the Central Government, Out of 85, we have taken decision on 70 recommendations. and only 15 recommendations are still there which require some kind of consultation with either the State Governments or other administrative Ministries, due which these 15 are pending, and we hope that very shortly we will be taking decision even about those 15 points which are still requiring our attention.

SHRI KALPNATH RAI: Implementation?

SHRI S. B. CHAVAN: They have been implemented. Most of the recommendations of the National Police Commission, which concern the Central Government, have been implemented. About the rest of the recommendations which are the concern of the State Governments, we have requested all the State Governments to expedite kindly the scrutiny of all these recommendations and to see that they are implemented as early as posssible.

SHRI PARVATHANENI UPENDRA: Are they implemented in Delhi?

SHRI S. B. CHAVAN: Yes, yes. When I say 'Central Government', I will have to verify which of the recommendations are there because, according to my infor-

mation all these 70 recommendations have been implemented by the Central Government, and the Central Government also means the Union Territory. If there are any of the recommendations which they have not been able to implement, certainly I will check up, and we will then have to inform the hon. Member which of the recommendations are still pending for implementation.

The Srivastava Committee recommendations have been received, and those which did not involve any financial commitments have been accepted by the Government, and they are being implemented. About 6.00 P.M. other recommendations, financial implications involved. We have to refer these cases to the Ministry of Finance to obtain their approval. After the approval is received from the Ministry of Finance, the rest of the recommendations will also be implemented. The important recommendations are: To increase the strength of the police force in Delhi; to create more police stations and to provide them with more equipment so that they can tackle the situation and ensure that the kind of atmosphere which has been created can avoided to the extent it becomes possible.

Every time it is expected of the intelligence agencies; and I think it is very difficult for intelligence agencies, because they have to collect the information from sources which they cannot disclose. The information is being passed on to the authorities concerned who are proposed to make them operational. This is nothing new. After the accord with the Akalis on the settlement of Punjab issue, we had given clear ins-Governments tructions to all the State and Union Territories that there is section among the Akalis who are not happy with this kind of settlement which we have reached. So, you should expect some kind of a trouble. There should be no relaxation in the security arrangements which have been made. These are very clear instructions. There is no question of relaxing these instructions. Even before instructions were there, but this unfortunate incident did take place.

One hon. Memeber was pleased to ask me: whether the Government was aware of the fact that a letter containing a kind of veiled threat was sent to Mr. Lalit Maken on the 27th and what action was taken? According to the inforantion supplied to me just now, this letter was handed over to the police on 31-7-1985. This is the information.

PROF. C. LAKSHMANNA: What was the time? It could before the event or after the event?

SHRI S. B. CHAVAN: In the chit supplied to me just now, I do not have the time. This veiled threat letter was handed over to the police on 31-7-1985. It is a matter of investigation and I can assure you that some of the police officers did have the information, they were supplied.

Honourable Member, Shri Advani Ji has said that there was a police van and some of the people had approached them and the person in-charge of the police van refused to send the information immediately. Of course, he also got this information from some source. I will have to verify it. Unless I verify it, I cannot possibly say as to whether the police acted in a correct manner or they should have done their duty in a different manner. So, unless facts are verified it will be difficult for me to say anything.

SHRI PARVATHANENI UPENDRA: There was a delay of four days. How do you explain it after the receipt of the letter

SHRI S. B. CHAVAN: This is exactly what I am saying. Suppose an hon. Member receives a letter, unless that letter is handed over to some police offcer, I do not think that he can possibly think that this was the letter which was given to him and he is supposed to act on it.

Yesterday, I got a letter from one hon. Member who received a veiled threat letter. I gave instructions immediately to the police officers that this is the kind of complaint one of the hon. Members has made.

One ex-Member of Parliament also wrote to me about the threatening letter which he received. I immediately told the police officer to see that proper protection

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is given. Now, I do not think that it is going to be possible to provide a squad, personal security to every Hon'ble member. However, where a threat perception is there, certainly, all these steps are necessary but to expect that every Hon'ble member should be provided with all these arrangements is going to be a very difficult proposition. I do not think that this is going to be possible.

SEVERAL HON'BLE MEMBERS: We don't ask for this also.

SHRI S. B. CHAVAN: I am just clarifying in the context of the point raised by one of the Hon'ble members.

SHRI R. RAMAKRISHNAN: Mr. Minister, I said it for those who asked it. I didn't say for everybody.

'SHRI S. B. CHAVAN: Those who asked for the same and where according to the Police, the threat perception is there, if it is established, certainly, even your asking, it has to be provided. But if one asks, certainly, it is the responsibility of the police officer and if they are satisfied that the threat is there, they will have to provide whatever protection considered necessary. These are all points.

GULAM SHRI MOHI-UD-DIN SHAWL: Our question was if Tilak Marg residence had security guards, then why although it was well-known that he used to hear public from 8 a.m. to 10 a.m. in Kirtinagar any guards or security officers were not present at Kirtinagar?

SHRI GURUDAS DAS GUPTA: Sir, we are interested to know about the security of the common people, citizens living in Delhi. We are interested to know what steps you have taken to ensure law and order in Delhi itself not only for VIPs and VVIPs but for common people also.

SHRI S. B. CHAVAN: I think one of the questions to which I should really react is about why is it that security guards were provided only at his official residence and

not at Kirtinagar? I think, the hon'ble member is aware of the fact that this is the information which the police officer has given to me. It is published in papers that not only at Kirtinagar but on different days, he also used to meet people at different places. So, the security guards could be provided at one place where he used to stay. If for one hour or two hours, you have to go out for meeting people everywhere, it is going to be difficult to provide security guards. All the seven days, he used to meet people at different places. If it was only at Kirtinagar, I could have understand it but if it was going to be at seven different places, then, of course, it is very difficult...

SHRI VISWA BANDHU GUPTA: He has not answered my question whether helicopters and police escorts are to provided?

SHRI Y. B. CHAVAN: I am happy that the Hon'ble member has given this suggestion. This will have to be properly scrutinised.

PAPERS LAID ON THE TABLE-contd.

- I. Notifications under section 159 of the Customs Act, 1962 and related papers
- II. Notifications of the Mraistry of Finance (Department of Revenue) and related papers

THE DEPUTY CHAIRMAN: Now. Mr. Janardhan Poojari to lay the papers on the Table of the House.

SHRI JANARDHAN POOJARI: Madam Deputy Chairman, with your permission, I beg to lay on the Table of House: •

- I. A copy each (in English and Hindi) the following Notifications of of Finance (Department the Ministry Revenue), under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:-
 - 240 85-Customs. (i) Notification No. dated the 1st August, 1985, exempting low phosphorous pig iron, having phosphorous content not exceeding 0.1 per